BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 203 OF 2021

IN THE MATTER OF :

DEVIDAS KHATRI ....PETITIONER

Versus

UNION OF INDIA & Ors. ....RESPONDENTS

IN THE MATTER OF

M/s. Hari Mandir Mineral Traders,
Mine Owners,
Office at T1-1D Rudra Enclave,
Dhanua, Rewa Road, Naini,
Prayagraj-211008, (U.P.)

....Respondent No. 19

PAPER BOOK

RESPONSE TO THE REPORT DATED 17.01.2024
ON BEHALF OF M/S. HARI MANDIR MINERAL TRADERS FOR ITS MINING LEASE SITUATED AT VILLAGE CHITHERA, GURETHA, TEHSIL BARA, DISTRICT PRAYAGRAJ

[ANCHIT SRIPAT]
[AJEYO SHARMA]
Advocates
A-72 First Floor, East of Kailash,
New Delhi 110 067
Mob No: +91 9582709108
e-mail: anchit@asayalegal.com

Place : New Delhi
Dated: 09.04.2024

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 203 OF 2021

IN THE MATTER OF :

DEVIDAS KHATRI ....PETITIONER

Versus

UNION OF INDIA & Ors. ....RESPONDENTS

IN THE MATTER OF

M/s. Hari Mandir Mineral Traders,
Mine Owners,
Office at T1-1D Rudra Enclave,
Dhanua, Rewa Road, Naini,
Prayagraj-211008, (U.P.)

....Respondent No. 19

INDEX

S.No	Particulars	Pages
1.	RESPONSE TO THE REPORT DATED 17.01.2024 ON BEHALF OF M/S. HARI MANDIR MINERAL TRADERS FOR ITS MINING LEASE SITUATED AT VILLAGE CHITHERA, GURETHA, TEHSIL BARA, DISTRICT PRAYAGRAJ	1 - 17
2.	**ANNEXURE – R1** Copy of the Lease Deed dated 03.06.2016	18 - 31
3.	**ANNEXURE – R2** Copy of the EC dated 29.07.2015	32 - 37
4.	**ANNEXURE – R3** Copies of the CTO dated 14.03.2016	38 - 49
5.	**ANNEXURE – R4** Copies of the CTO dated 19.01.2017	50 - 61
6.	**ANNEXURE – R5** Copy of the CTO dated 02.04.2020	62 - 64
7.	**ANNEXURE – R6** Copy of the covering letter of the Six-monthly compliance Report dated 19.06.2020	65

8.	**ANNEXURE – R7** Copy of the last Six-monthly compliance report dated 19.06.2020	66	-	81
9.	**ANNEXURE – R8** Copy of the chart of trees planted	82		
10.	**ANNEXURE – R9** Copy of Letter dated 22.02.2024 of the UPPCB	83		
11	**ANNEXURE – R10** Copy of Reply Letter dated 05.03.2024	84		
12	**ANNEXURE – R11** Copy of the Letter dated 02.06.2023 of Special Secretary, Govt. of UP	85	-	86
13.	**ANNEXURE – R12** Copy of the Order dated 05.07.2023 of Office of District Magistrate, Prayagraj (Mining Section)	87	-	88
14	Vakalatnama	89		
15	Proof of Service	90		

[ANCHIT SRIPAT]
[AJEYO SHARMA]
Advocates
A-72 First Floor, East of Kailash,
New Delhi 110 067
Mob No: +91 9582709108
e-mail: anchit@asayalegal.com

Place : New Delhi
Dated: 01.04.2024

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 203 OF 2021

IN THE MATTER OF :

DEVIDAS KHATRI ....PETITIONER

Versus

UNION OF INDIA & Ors. ....RESPONDENTS

IN THE MATTER OF

M/s. Hari Mandir Mineral Traders,
Mine Owners,
Office at T1-1D Rudra Enclave,
Dhanua, Rewa Road, Naini,
Prayagraj-211008, (U.P.)

....Respondent No. 19

RESPONSE TO THE REPORT DATED 17.01.2024 ON BEHALF OF M/S. HARI MANDIR MINERAL TRADERS FOR ITS MINING LEASE SITUATED AT VILLAGE CHITHERA, GURETHA, TEHSIL BARA, DISTRICT PRAYAGRAJ:

I, Santhosh Mendon, son of Late B Shivaji Mendon, aged about 51 years, R/o Flat No. 1801, 1802 Th Floor, Abhiman Texas Balmatta Bendoor Road, Upper Bendore, Mangalore, Karnataka, presently at New Delhi, do hereby solemnly affirm on oath as under:

1. I state that I am the Managing Partner of the Answering Respondent in the present matter and I am well conversant with the facts and circumstances and as such I am competent to swear the present affidavit.

2. That M/s. Hari Mandir Mineral Traders (hereinafter referred to as "the Project Proponent") is a partnership firm registered under the provisions of the Indian Partnership Act, 1932, and carried out the business of mining of Silica Sand on the land situated at

NOTARY PUBLIC
K. BANDANA
Delhi
Regn. No. 19716
Date of Expiry
26.02.2025
Govt of India

village Chithera Gurheta, Tehsil Bara, District Prayagraj, U.P. upto its lease period i.e., 14.12.2019.

3. That the Department of Geology and Mining, Government of Uttar Pradesh, Lucknow granted Mining Lease under the provisions of Mineral Concession Rules, 1960 for excavation of silica sand to the Project Proponent for a period from 15.12.1999 to 14.12.2019 on an area of 104.206 hectares or 257.50 acres falling in the Village Chithera Gurheta, Tehsil Bara, District Allahabad now Prayagraj (hereinafter referred to as "the Hari Mandir Minerals Sand Mine"). However, since the earlier partners of the project proponent could not operate the mine and kept it defunct, they sought to retire as partners from the firm by submitting an application supported by Affidavit dated 01.11.2015 before the Department of Geology and Mining. In their place, (i) Mr. B. Shivaji Mendon, Managing Director of Mangalore Minerals Private Limited and (ii) Mr. Santhosh Mendon agreed to join the Project Proponent by seeking the permission of the Department of Geology and Mining vide Application supported by Affidavit dated 02.11.2015. Upon the execution of the amended Partnership Deed on 03.02.2016, the Department vide letter no. 1274(1)86-2016 dated 05.05.2016 granted the joining of the partners. Accordingly, by virtue of the Supplementary Mining Lease Deed dated 03.06.2016 the Department of Geology and Mining, Government of Uttar Pradesh, Lucknow granted Mining Lease for excavation of silica sand to the Project Proponent through its new (present) partners for the remaining lease period upto 14.12.2019.

NOTARY PUBLIC
K. BANDANA
Delhi
Regn. No. 19718
Date of Expiry
26.02.2025
Govt of India

Copy of the Lease Deed dated 03.06.2016 is annexed herewith as **ANNEXURE-R1.**

4. That the Project Proponent applied to the Controller of Mines, Indian Bureau of Mines (hereinafter referred to as "IBM") for grant of Mining Plan in the manner prescribed under Mineral Conservation and Development Rules, 1988 (hereinafter referred to as "the MCDR, 1988"). By a letter no. 314(3)/2011-MCCM(CZ)/S-23/1474 dated 21.11.2011, IBM approved the Mining Plan of the Hari Mandir Minerals Sand Mine. It needs to be emphasized that the Directorate of Geology and Mining has neither reported encroachment by the Project Proponent upon land outside the lease site nor violation of Mining Plan dated 21.11.2011 was found.

5. That thereafter, the Project Proponent duly applied to the Ministry of Environment, Forest and Climate Change, Impact Assessment Division (hereinafter referred to as "MoEF") for Environment Clearance (hereinafter referred to as "EC") in respect of its Hari Mandir Minerals Sand Mine. The Expert Appraisal Committee, after scrutinizing its application and after finding the Project Proponent suitable for grant of EC in terms of the prevailing guidelines conducted a public hearing. By a letter dated 29.07.2015, the Project Proponent was granted EC for production of 6 Lakh MT silica sand per annum.

Copy of the EC dated 29.07.2015 is being annexed herewith and marked as **Annexure R2**.

NOTARY PUBLIC
K. BANDANA
Delhi
Regn. No. 19718
Date of Expiry
26.02.2025
Govt of India

6. That the Project Proponent applied for Consent to Operate (hereinafter referred to as "CTO") to its unit under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act 1974 (hereinafter referred to as "the Air and Water Pollution Act") for Mining Lease of Hari Mandir Minerals Sand Mine. By a communication dated 14.03.2016, the U.P. Pollution Control Board (hereinafter referred to as "the UPPCB") granted CTO to the Project Proponent to its Hari Mandir Minerals Sand Mine. The CTO was to remain valid from 07.03.2016 to 31.12.2016. Accordingly, the mining operation was commenced from March, 2016.

Copies of the CTO dated 14.03.2016 is being annexed herewith and marked as **Annexure R3**.

7. That on 19.01.2017 the UPPCB extended CTO for Hari Mandir Minerals Sand Mine, which was to remain valid from 19.01.2017 to 31.12.2019. Copies of the CTO dated 19.01.2017 is being annexed herewith and marked as **Annexure R 4**.

8. That the lease of Hari Mandir Minerals Sand Mine expired on 14.12.2019, no further excavation carried out at the site since then till date. However, since the effluent had to be disposed of generated through ETP for septic tank/soak pit, the UPPCB vide its communication dated 02.04.2020 extended the CTO under the Water (Prevention and Control of Pollution) Act, 1974 from 01.01.2020 to 31.03.2020 in accordance to the general and special conditions mentioned. It is submitted that for the entire lease period in which the mine was operated, there has been no violation reported by the Pollution Control Board.

NOTARY PUBLIC
K. BANDANA
Delhi
Regn. No. 19718
Date of Expiry
26.02.2025
Govt of India

Copy of the CTO dated 02.04.2020 is being annexed herewith and marked as **Annexure R 5**.

9. That during its operation from March 2016 to 14.12.2019, the total mining carried out was 499095 MT as under :

Year	**Weight IN (MT)**
2016-17	18360
2017-18	90430
2018-19	220735
2019-20	169570

10. It is submitted that the Project Proponent has adhered to and complied with all the conditions/safeguards stipulated in EC during excavation of silica sand. The environmental mitigation measures enumerated in EC Plan have been implemented in letter and spirit. Accordingly, the Project Proponent submitted the Six-monthly compliance report.

Copy of the covering letter of the Six-monthly compliance Report dated 19.06.2020 is being annexed herewith and marked as **Annexure R6**.

Copy of the last Six-monthly compliance report dated 19.06.2020 is being annexed herewith and marked as **Annexure R7**.

11. That in compliance of environmental conditions/safeguards as per the EC, the Project Proponent undertook the following measures:

a. Carried out controlled blasting through approved agency as per DGMS guidelines and by adopting parameters for blasting, fly rocks were almost eliminated thereby achieving good

NOTARY PUBLIC K. BANDANA Delhi Regn. No. 19718 Date of Expiry 26.02.2025 Govt of India

fragmentation, below permissible limit noise and vibration with no adverse impact on the nearby habitat.

b. Planted approximately 750 trees (250 trees in 2017-18, 300 trees in 2018-19, 200 trees in 2019-20) of various species in the leased site and surroundings. Copy of the chart of trees planted is being annexed herewith and marked as **Annexure R8.**

c. Practiced wet drilling in the mine to control dust and undertook measures like water sprinkling on roads and active mining area by tanker, planting trees and optimizing blast parameters to control particulate matter.

d. Periodically monitored ambient air and noise level.

e. No extraction of minerals from river bed, the impact of which would be significant on ground water.

f. Keeping the trucks covered during mineral transportation and regularly monitoring vehicular emission by taking necessary action when required.

g. Only mineral handling at the mine for loading silica sand by hydraulic excavators into the trucks.

h. Ensuring medical checkup, including X-ray of all workers deployed at the mine to ascertain the health of workers.

i. Storing of rain water in mined out pit acting as water recharge pit and also for utilization in field for agricultural and sprinkling purpose.

NOTARY PUBLIC
K. BANDANA
Delhi
Regn. No. 19718
Date of Expiry
26.02.2025
Govt of India

j. Towards Corporate Social Responsibility (CSR), the project proponent ensured; drinking water for villagers by digging borewells and installing hand pump and water tank, imparted job training, sanitation by collecting village garbage and filing unused mining pits, constructing toilets, carrying out medical health checkup camps in consultation with Gram Pradhan, providing medicines, constructing 200m WBM village Road from disposed mining waste. Apart from this, the project proponent also planned in consultation with the Gram Pradhan for providing computers for schools, books, bags, scholarships.

12. That as would clear from the narration, hereinbefore, it is stated that since inception, the Project Proponent had been mining Silica Sand from the leased site in accordance with terms and conditions of approved mining plan/ requisite EC / valid CTO. The Project Proponent has made full disclosure of the mining activities and six-monthly reports on the status of the implementation of the stipulated environment safeguard and other records pertaining to its mining operation since the day of its mining from the lease site. The Project Proponent has complied with all the Conditions prescribed under the Mining Plan, EC and CTO. The six-monthly reports have regularly been filed before the MoEF / SEIAA and UPPCB from time to time. The annual report has also been submitted by the Project Proponent.

NOTARY PUBLIC K. BANDANA Delhi Regn. No. 19718 Date of Expiry 26.02.2025 Govt of India

13. That it needs to be emphasized that there is no water discharge at Hari Mandir Minerals Sand Mine and there are no surface water

sources such as rivers, streams, etc. in the mining area. The River Yamuna is far away situated at around 5.5 KM from the Mine. The water requirement of mine is extremely low because water is required only for drinking purpose, plantation and sprinkling of roads for suppression of dust generated due to transport activities and manual mining. There is no waste water generation during mining in the lease area. The rain water stored in the pits is utilized for dust suppression and watering plant. However, water stored in the pits is also used by the farmers for agriculture purpose.

14. That it is further submitted that the MoEF, UPPCB and Directorate of Geology and Mining have neither reported encroachment by the Project Proponent upon land outside the lease site nor violation of Mining Plan, EC or CTO was ever notified.

OVERVIEW OF OA NO. 203 OF 2021:-

15. That Devidas Khatri filed original application bearing O.A. No. 203 of 2021 before this Hon'ble Tribunal against illegal and unscientific mining activities of Silica sand and washing units in Shankargarh Block and nearby area of Prayagraj District, U.P. This Hon'ble Tribunal Court on 19.08.2021 directed the statutory authorities to verify the facts and, based on such verification, take remedial action, following due process of law. For this purpose, the Hon'ble Tribunal constituted a Joint Committee of CPCB, State PCB, SEIAA, UP and District Magistrate, Prayagraj (hereinafter referred to as "the 1st JC"). CPCB and State PCB were the nodal agency for

NOTARY PUBLIC
K. BANDANA
Delhi
Regn. No. 19718
Date of Expiry
26.02.2025
Govt of India

compliance. The 1st JC, after conducting the spot inspection on 25-27 November 2021, submitted its Report dated 13.12.2021.

16. That on 01.02.2022, the Hon'ble Tribunal constituted 2nd JC consisting of Divisional Commissioner, Prayagraj, the Chief Conservator of Forest, Allahabad and nominees of CPCB, State PCB, SEIAA (UP) and Secretary, Agriculture to ensure that all washing units/ mining leases conduct their activities in accordance with the statutory procedures and environmental norms; and compensation is assessed and recovered for the past violations. The 2nd JC after conducting the spot inspection submitted its Report dated 17.05.2022.

17. That on 01.08.2022, the Hon'ble Tribunal observed that all sites have been inspected in one day and observations are based on hearsay information and further noticed deficiencies in the report dated 17.05.2022. The Hon'ble Tribunal constituted 3rd JC consisting with the Regional Director, MoEF & CC with Regional Director, CPCB, Member Secretary, State PCB, District Magistrate, Prayagraj and nominee of Indian Bureau of Mines (IBM), Government of India. The State PCB and Regional Director, MoEF & CC were to jointly act as nodal agency for coordination. The 3rd JC submitted its Report dated 23.02.2023.

18. That the Hon'ble Tribunal vide its Order dated 01.09.2023 observed that the Report dated 23.02.2023 was not by the officers of the Committee constituted. It was also noticed that there are

NOTARY PUBLIC
K. BANDANA
Delhi
Regn. No. 19718
Date of Expiry
26.02.2025
Govt of India

other expired mining leases and washing plants. Accordingly, the JC was directed to take fresh steps and submit a fresh report.

19. That the 3rd JC submitted its Final Report on 17.01.2024 listing 7 Active Mines, 18 Expired Mines and 42 Washing Plants. In the expired mines, the details of Project Proponent's Hari Mandir Minerals Sand Mine have also been shown. Apart from that, there findings in the Final Report which are not Lease specific but generally made on hearsay and unsubstantiated information.

20. That by virtue of the Order dated 19.01.2024, this Hon'ble Tribunal impleaded all the expired mining lease holders including the Project Proponent for its Hari Mandir Minerals Sand Mine as respondent in the present OA and accorded an opportunity to respond/object to the Final Report.

21. That it needs to be emphasized that in a case of this kind the inspection of lease site can only be conducted in the presence of the deponent. The Project Proponent was not a party to the original application nor was any prior notice given to it. The Final Report was prepared without calling upon the Project Proponent to produce the documents, which fact clearly demonstrates that the Report is vitiated by arbitrariness and highhandedness of the 3rd JC.

22. That in complete arbitrariness, the UPPCB pursuant to the filing of the Final Report, vide its letter dated 22.02.2024 informed the

NOTARY PUBLIC
K. BANDANA
Delhi
Regn. No. 19718
Date of Expiry
26.02.2025
Govt of India

Project Proponent that it had been made a defendant in the present proceedings and sought for information including the copies of (i) lease deed of mine, (ii) CTO, (iii) year wise data of mining, (iv) details of green belt development work done around the mine.

Copy of Letter dated 22.02.2024 of the UPPCB is annexed herewith and marked as **Annexure-R9.**

23. That the Project Proponent immediately on 05.03.2024 responded to the UPPCB furnishing the information sought highlighting that it had all the valid CTO/EC/Mining Plan for the entire lease period upto 14.12.2019 for operation and excavation of silica sand at Hari Mandir Minerals Sand Mine and there was no violation. The Project Proponent also mention therein that the lease had expired on 14.12.2019 and not operational and at present it has been divided into three sections which is being put through e-tender cum e-auction. It was further mentioned that at the time of carrying out the mining work, all the rules and regulations related to environment and pollution have been followed.

Copy of Reply Letter dated 05.03.2024 is annexed herewith and marked as **Annexure-R10.**

24. That thereafter, on 12.03.2024 UPPCB submitted a Compliance Report in terms of the Order dated 19.01.2024 whereby UPPCB was directed to take action for imposition of Environmental Compensation for past violation against those Project Proponents who have now closed the operation. It is pertinent to mention here that at **page 1396** of the Report, UPCCB while stating that it has

NOTARY PUBLIC
K. BANDANA
Delhi
Regn. No. 19718
Date of Expiry
26.02.2025
Govt of India

received reply from the Project Proponent subsequent to its notice, made abundantly clear that it is satisfied with the Project Proponent not being in violation by making its remark that **"Consent to operate granted. Mining has been done only for granted consent period"** and imposing **"Nil"** Environmental Compensation.

RESPONSE TO THE OBSERVATIONS IN FINAL REPORT DATED 17.01.2024

25. That there is no specific averment against the Project Proponent in the Final Report, neither it has been found to be in violation of the EC/Mining Plan/CTO nor alleged to have excavated in excess of the permissible limit.

26. In para 6.1 the details of the expired mining leases are provided including that of the Project Proponent at Annexure B (pg. 924) which clearly shows that the production at Hari Mandir Minerals Sand Mine was well within the permissible limit of 6 Lakh MT for each year granted by the EC dated 29.07.2015 as also mentioned in Annexure D at page 950 (serial no. 12).

The other observations pertaining to the Project Proponent are at Corresponding Annexure C at page 943 (serial no. 12). It is submitted that there is no excavation going on at the site pursuant to the expiry of mining lease on 14.12.2019. As regard the material handling activities observed on the site, it is submitted that the same was being carried out for disposal/transportation of 3,50,880 MT of Silica Sand/Silica Lump collected at the Hari Mandir Minerals Sand Mine by the approved

NOTARY PUBLIC
K. BANDANA
Delhi
Regn. No. 19748
Date of Expiry
26.02.2025
Govt of India

company, M/s Mangalore Minerals Pvt. Ltd. The same was confirmed by the Special Secretary, Govt. of UP by its letter dated 02.06.2023 to the Director, Department of Geology and Mining. Further, the Office of District Magistrate, Prayagraj (Mining Section) vide its Order dated 05.07.2023 directed M/s Mangalore Mineral Pvt. Ltd. to collect the silica sand within six months. It is surprising that even after submitting the Final Report, UPPCB had sought for various information from the Project Proponent vide its letter dated 22.02.2024 but was completely silent on this aspect.

Copy of the Letter dated 02.06.2023 of Special Secretary, Govt. of UP is annexed and marked herewith as **Annexure R11**

Copy of the Order dated 05.07.2023 of Office of District Magistrate, Prayagraj (Mining Section) is annexed and marked herewith as **Annexure R12**

27. In Para 6.2. of the Report it is an admitted fact, that JC could not visit the entire lease due to its large extent comprising of 46 villages in Tehsil Bara.

28. In response to para 6.6 of the Report, it is submitted that the 3rd JC has erroneously observed that lease holders are not complying with the plans as envisaged under the mining plan thus, the allegation is vague and baseless without undertaking any ground survey. Significantly, the allegation of non-adherence to mining plan by the Project Proponent and other lease holders clearly indicates that it is nothing but a verbatim reproduction of the allegation against the leaseholders. The Project Proponent has complied with all the conditions of the mining plan for the mining

NOTARY PUBLIC
K. BANDANA
Delhi
Regn. No. 19768
Date of Expiry
26.02.2025
Govt of India

lease of Hari Mandir Minerals Sand Mine and also taken all the measures and precautions as per the EC. The mining was done within the lease period with all the valid CTO/EC for the period. The Project Proponent also submitted the mandatory six monthly compliance report to the MoEF and not once any violation has been reported against it. It is wrong to observe that the mining operations were not carried out in scientific and systematic manner. The absence of specific details regarding which scientific procedures are being violated itself proves that there is no substance in the claim.

29. In response to para 6.6.1 of the Report, it is submitted that he Project Proponent strictly observed year-wise plantation programme. The Project Proponent has planted approximately 750 trees (250 trees in 2017-18, 300 trees in 2018-19, 200 trees in 2019-20) of various species in the leased site and surroundings as annexed in Annexure-R7. Further, the Project Proponent carried out controlled blasting through approved agency as per DGMS guidelines and by adopting parameters for blasting, fly rocks were almost eliminated thereby achieving good fragmentation, below permissible limit noise and vibration with no adverse impact on the nearby habitat. The Project Proponent also practiced wet drilling in the mine to control dust and undertook measures like water sprinkling on roads and active mining area by tanker, planting trees and optimizing blast parameters to control particulate matter.

30. In response to para 6.6.2 of the Report, it is submitted that it is evident from the Annexure B read with Annexure B of the Report

NOTARY PUBLIC K. BANDANA Delhi Regn. No. 19718 Date of Expiry 26.02.2025 Govt of India

that the Project Proponent has produced silica sand within the permissible limit of 6 Lakh MT each year therefore, there is no deviation from the limit granted under the EC w.r.t. the approved production v. actual annual production.

31. In response to para 6.6.3 of the Report, it is submitted that the mining lease for Hari Mandir Minerals Sand Mine expired on 14.12.2019 and thereafter, there is no requirement to have mining engineers and geologists present at the site. If at all the notice of any such inspection seeking the presence of qualified technical persons was given to the Project Proponent, it would have made the necessary team available.

32. That so far as para 6.7 of the Report is concerned, the observation CTO need to be in consonance with the mining plan/EC suffer from inherent infirmity and inconsistency. It is pertinent to point out that the 3rd JC has failed to notice that no CTO could be granted against the approved Mining Plan / EC. The mining plan dated 21.11.2011 for Hari Mandir Minerals Sand Mine was approved for silica sand only. The EC dated 29.07.2015 granted production of 6 Lakh MT silica sand per annum. Accordingly, the Project Proponent carried out the mining in the lease area only after the CTO dated 14.03.2016 valid from 07.03.2016 to 31.12.2016 CTO dated 19.01.2017 valid from 19.01.2017 to 31.12.2019 were granted by the UPPCB. It is submitted that the production target was achieved with reference to the approved Mining Plan, requisite EC and valid CTO.

33. In response to the para 6.8 and 6.10 of the Report, it is submitted that the overburden/waste is kept at the site earmarked in the

NOTARY PUBLIC K. BANDANA Delhi Regn. No. 19718 Date of Expiry 26.02.2025 Govt of India

approved mining plan. Thus, the abandoned mine pits are filled with the overburden/waste. Moreover, the Project Proponent also categorically emphasized in its CSR part of the six monthly EC compliance report that it filled unused mining pits by collecting village garbage.

34. That the averments of para 6.9 and 8 of the Report require no response because no FIRs have been filed against the Project Proponent. However, it is pertinent to mention that the Project Proponent has not been found in violation.

35. That the Final Report is *prima facie* premised on un-substantiated and contradictory allegations, does not have any evidence or material to support its claims, and has made generic and vague allegations, if at all any, against the Project Proponent. The claims made against the Project Proponent are patently false, as per the records of government agencies themselves, and are copied from general allegations.

36. That the Project Proponent submits that it has always complied with all the Environmental and Mining Laws ensuring sustainable development. Finally, vide the Compliance Report dated 12.03.2024, UPPCB has satisfactorily cleared the Project Proponent from any violation thereby imposing no Environmental Compensation. In light of the aforesaid reply, it is submitted that the final report based on conjecture is completely absurd and far-fetched and the report ought not to be accepted and deserves to be rejected.

NOTARY PUBLIC
K. BANDANA
Delhi
Regn. No. 19718
Date of Expiry
26.02.2025
Govt of India

37. The documents attached at Annexures to this affidavit are true copies of their respective originals.

DEPONENT

VERIFICATION

I, the deponent above named, do hereby verify that the contents of my above affidavit are true and correct to the best of my knowledge and belief and legal advice believed to be true by me. I state that nothing material has been concealed therefrom.

Verified at Delhi on this 09th day of April, 2024.

DEPONENT

IDENTIFIED

NOTARY PUBLIC
K. BANDANA
Delhi
Regn. No. 19718
Date of Expiry
26.02.2025
Govt of India

09 APR 2024

ATTESTED
NOTARY PUBLIC DELHI
Govt. of India
Mob.: 9654768498

2097

ANNEXURE - R1
18

INDIA

रु. 500 FIVE HUNDRED RUPEES

पाँच सौ रुपये Rs. 500

INDIA NON JUDICIAL

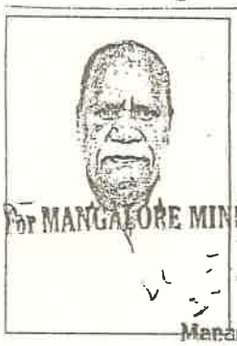
उत्तर प्रदेश UTTAR PRADESH

SUPPLEMENTARY MINING LEASE DEED

Y 448071

03 MAY 2016

संयुक्त सचिव
भूतत्व एवं खनिकर्म विभाग
उ० प्र० शासन।



For MANGALORE MINERALS (PVT) LTD.

Managing Director

THIS INDENTURE made this 3rd day of 4th Month of June year 2016 Corresponding to saka samvat the 14th day of Jyeshtha 1938 between the Governor of Uttar Pradesh (hereinafter referred to as the 'State Government' which expression shall where the context so admits be deemed to include his successors in office and assigns) of the one part and (i) Mr B. Shivaji Mendon son of Late B. Ramappa, Managing Director Mangalore Minerals Private limited and (ii) Mr Santhosh Mendon son of Mr B. Shivaji Mendon, both resident of Asha Niwas, Urva Mattadakani, II Cross, Mangalore, Karnataka-575006 carrying on business in partnership under the firm in the name and style of M/s Hari Mandir Mineral Traders, registered under the Indian Partnership Act, 1932 (9 of 1932) and having their registered office at 116, Sohbatia Bagh, town and district Allahabad (hereinafter referred to as "the lessees" which expression shall where the context so admits be deemed to include all the said partners, their respective heirs, executors, legal representatives and permitted assigns) of the other

(मोहन लाल)
संयुक्त सचिव
भूतत्व एवं खनिकर्म विभाग
उ० प्र० शासन।

19

4771 दिनांक 16/05/2016
श्री/श्रीमती/कु. Shivaji Mender
निवासी Mangalore (KARNATAKA)
को एतद्द्वारा सूचित किया जाता है कि 31/3/16
को उपस्थित होकर [illegible] कार्ट लखनऊ

उप पट्टा विलेख (0 वर्ष)

पृष्ठों की संख्या	योग	नकल व प्रति शुल्क	फीस रजिस्ट्री	ओसत वार्षिक किराया	मालियत	प्रतिफल
22	4,480.00	80	4,400.00			

श्री बी0शिवाजी मेंडन
पुत्र श्री स्व0 बी0 रामाप्पा
व्यवसाय कृषि
निवासी स्थायी आशा निवास उर्वा मातादकानी मंगलोर कर्नाटका voter id nux3264405
अस्थायी पता आशा निवास उर्वा मातादकानी मंगलोर कर्नाटका

ने यह लेखपत्र इस कार्यालय में दिनांक 8/6/2016 समय 1:14PM रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

बजे निबन्धन हेतु पेश किया।

आर0 डी0 रा।
उप निबन्धक, वारा
इलाहाबाद
8/6/2016

निष्पादन लेखपत्र वाद सुनने व समझने मजमून व प्राप्त धनराशि रू. प्रलेखानुसार उक्त

पट्टा दाता

इस बात से संतुष्ट हो जाने पर कि इस लेखपत्र का निष्पादन श्री राज्यपाल उ0प्र0की ओर से संयुक्त सचिव भूतत्व एवं ने अपने पद के अधिकार से किया है इसलिये उनकी उपस्थिति और हस्ताक्षरों की आवश्यकता नहीं है, और लेखपत्र रजिस्टीकरण के लिए स्वीकार किया गया।

पट्टा गृहीता

श्री बी0शिवाजी मेंडन
पुत्र श्री स्व0 बी0 रामाप्पा
पेशा कृषि
निवासी आशा निवास उर्वा मातादकानी मंगलोर
कर्नाटका voter id nux3264405

श्री संतोष मेंडन
पुत्र श्री बी0शिवाजी मेंडन
पेशा कृषि
निवासी आशा निवास उर्वा मातादकानी मंगलोर
कर्नाटका voter id fjc2018232

कार्यालय उप निबन्धक वारा

2099

20

भारत INDIA

रु 500 FIVE HUNDRED RUPEES

RS 500

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

Y 448070

WHEREAS vide mining lease deed dated 6th **October** 2015 entered into between the State Government and (i) Sri Sanjeet Singh son of late Sri Tajendra Singh (ii) Sri Mandeep Singh son of late Sri Tajendra Singh, both resident of 116, Sohbatia Bagh, town and district Allahabad and carrying on business in partnership under the firm in the name and style of M/s Hari Mandir Mineral Traders, registered under the Indian Partnership Act, 1932 (9 of 1932) and having their registered office at 116, Sohbatia Bagh, town and district Allahabad for an area 257.50 acres or 104.206 hectares situated in village Chithera Gurheta in Pargana Bara in Tehsil Bara in the District of Allahabad and Thana Lalapur for a period of 20 (Twenty) years as second renewal of the mining lease under the provisions of Mineral Concession Rules, 1960 with effect from 15.12.1999 to 14.12.2019 for excavation of silica sand and the said period will be expired on 14.12.2019.

AND WHEREAS due to ill health issue of one earlier partner Mr Sanjeet Singh and engagement elsewhere of another partner Mr

(भगवान लाल)
संयुक्त सचिव
भूतत्व एवं खनिकर्म विभाग
उ० प्र० ।।

- 2 -

21

क्रम 4777 दनाक 16/05/2016

[illegible] Shivajee Malkey

[illegible] Mangalore

[illegible] की अवधि 31/3/16

ने निष्पादन स्वीकार किया। [illegible] कोर्ट लखनऊ

जिनकी पहचान उदयशंकर पाण्डेय
स्व0 वंशमणि पाण्डेय

पेशा कृषि

निवासी 6/176विनीत खण्ड गोमती नगर लखनऊ DL [illegible]

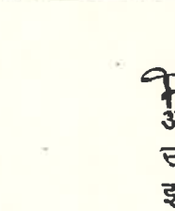
व अजीत कुमार पाण्डेय
राजेन्द्र प्रसाद पाण्डेय

पेशा कृषि

निवासी बेलहारा तह0करछना इल0 DL 20150036640

ने की।

प्रत्यक्षतः भद्र साक्षियों के निशान अंगूठे नियमानुसार लिये गये हैं।



अजीत कुमार पाण्डेय

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

आर0 डी0 राम
उप निबन्धक, बारा
इलाहाबाद
8/6/2016

arjeet

22

Mandeep Singh, both earlier partners, resident of 116 Sohbatia Bagh, town and district Allahabad. vide application supported by affidavit dated 1.11.2015 submitted before the State Government that they intent to retire as partners from firm namely M/S Hari Mandir Mineral Traders, and in their place (i) Mr. B. Shivaji Mendon son of Late. B.Ramappa, Managing Director of Mangalore Minerals Private Limited and(ii) Mr Santhosh Mendon son of B. Shivaji Mendon both, resident of Asha Niwas, Urva Mattadakani, II Cross, Mangalore, Karnataka-575006 be permitted to join as partners. In the partnership firm namely M/S Hari Mandir Mineral Traders.

AND WHEREAS the lessees had agreed to join partnership firm namely M/S Hari Mandir Mineral Traders, 116 Sohbatia Bagh, town and district Allahabad and they also requested for permission vide separate application supported by affidavit dated 02.11.2015 to the State Government for awarding permission as prayed .

AND WHEREAS the State Government. vide letter no. 1274(1)/86-2016 Dated 05.05.2016 have accorded permission for retirement of earlier partners and joining as partners of the lessees herein on the condition that they will submit an affidavit that there is no case of illegal mining registered against them in the State of Uttar Pradesh.

AND WHEREAS in terms of permission given by the State Government the lessees have submitted required affidavits Dated 07.05.2016 stating that there is no case of illegal mining against them within the State of Uttar Pradesh.

AND WHEREAS the lessees have signed amended partnership deed on 03.02.2016 which has been duly registered under the provisions of Indian Partnership Act 1932 by the Assistant Registrar, Firm Society and Chits Allahabad and also issued registration certificate of the amended partnership firm

(गोकुल लाल)
संयुक्त सचिव
भूतत्व एवं खनिकर्म विभाग
उ० प्र० शासन।

23

पट्टा गृहीता

Registration No. : 2576 Year : 2,016 Book No. : 1

0201 बी0शिवाजी मेंडन

स्व0 बी0 रामाप्पा

आशा निवास उर्वा मातादकानी मंगलोर कर्नाटका voter id nux32:

कृषि

0202 संतोष मेंडन

बी0शिवाजी मेंडन

आशा निवास उर्वा मातादकानी मंगलोर कर्नाटका voter id fjc20-8

कृषि

gijendra

Now this Deed Witnesseth as follows:-

(1). That the lessees hereby covenants with the State Government that from and after this indenture they shall be bound by, and be liable to perform, observe and conform and be subject to all the provisions of all the covenants, stipulations and conditions contained in said hereinbefore recited lease deed in the same manner in all respects as if the lease had been granted in their favour as the lessees and they had originally executed it as such.

(2). That the lessees have accepted all the terms & conditions and liabilities which the earlier partners were having in respect of such mining lease.

(3) That the lessees are financially capable of and will directly undertake mining operations in accordance with law.

(4) That the lessees have already filed an affidavit stating therein that they have filed up-to-date income tax returns, paid the income tax assessed on them and paid the income tax on the basis of self-assessment as provided in the Income Tax Act, 1961, (43 of 1961).

(5) That as a consequence to joining of the lessees in the partnership firm the total area while held by them under mineral concessions are not in contravention of Section 6 of the Mines and Minerals (Development and Regulation) Act, 1957 of rules 35 of Rules.

WITNESSETH that in consideration of the rents and royalties, covenants and agreements by and in these presents and the Schedule hereto reserved and contained and on the part of the lessees to, be paid observed and performed, 'the State Government hereby recognize the both lessees as the lessees in the mining lease till the period of the mining lease referred.

(गोरधन लाल)
संयुक्त सचिव
भूतत्व एवं खनिकर्म विभाग
उ० प्र० शासन।

25

गवाह

Registration No.: 2576 Year : 2016 Book No. : 1

W1 उदयशंकर पाण्डेय

स्व0 वंशमणि पाण्डेय

6/176विनीत खण्ड गोमती नगर लखनऊ DL 19880006900

कृषि

W2 अजीत कुमार पाण्डेय

राजेन्द्र प्रसाद पाण्डेय

बेलसारा तह0कंरछना इल0 DL 20150036640

कृषि

gyjendra

The Area of this Lease

Location and area of thelease:- All that tract of situated in village ChitheraGurheta in Paragana Barain Tehsil Bara in the District of Allahabad and Thana Lalapurcontaining an area of 257.50 acres or 104.206 hectares or thereaboutsdelineated on the plan hereto annexed and thereon coloured by redand bounded as follows:-

On the North by : Demarcated boundary pillarsQ, R S, T, U; A, B, C, D and E and land of village ChitheraGurheta.

On the South by : Demarcated boundary pillars O and P and land of village ChitheraGurhetaand than village, boundary of Village Bankipur.

On the East by : Demarcated.boundary pillars E, F, G, H, I, J, K, L, M, N and O and land of village Chithera.Gurheta and village boundary of Aswan.

And

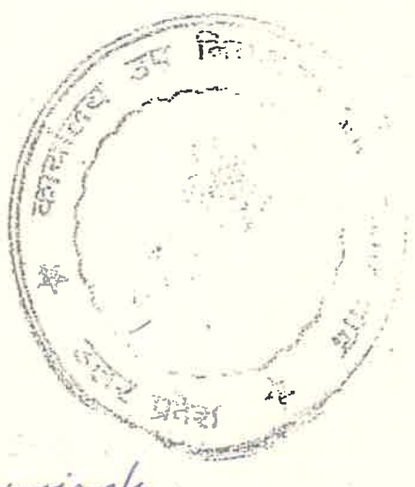
On the West by : Demarcated boundary pillarsP and Q and part of land of village Chithera Gurheta than village boundary of Sonari. (Here in after referred to as "the lands".)

IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing the day and year first above written.

The Schedule above referred to.

(मोहन लाल)
संयुक्त सचिव
भूतत्व एवं खनिकर्म विभाग
उ० प्र० शासन।

27



Signed by.....

2107

(For and on behalf of State Government)

28

The lesser

In the presence of :-

(1) .....

(गेन्धन लाल)

संयुक्त सचिव

भूतत्व एवं खनिकर्म विभाग

उ० प्र० शासन।

(2) .....

(सुनिल कुमार शर्मा)

.....

वरिष्ठ खान अधिकारी

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०

लखनऊ

Signed by.....

(i) For MANGALORE MINERALS (PVT) LTD.

.....

Managing Director

.....

.....

(2) .....

Mr SANTHOSH MENDON

.....

.....

In the Presence of.

(1) .....

.....

.....

(2) .....

.....

(एस० के० सिंह)

खान अधिकारी

भूतत्व एवं खनिकर्म निदेशालय,

उ०प्र० लखनऊ

7/6/16

Entries blocked off this page from Page No. 1 to 6

(एस० के० सिंह)

खान अधिकारी

भूतत्व एवं खनिकर्म निदेशालय,

उ०प्र० लखनऊ

7/6/16

accepted

29

आज दिनांक 08/06/2016 को

वही सं. 1 जिल्द सं. 1809

पृष्ठ सं. 167 से 188 पर कमांक 2576

रजिस्ट्रीकृत किया गया ।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

आर0 डी0 राम

उप निबन्धक, बारा

इलाहाबाद

8/6/2016

उप निबन्धक उत्तर प्रदेश

Jayendra

2109 5150/15 30

भारत INDIA NON JUDICIAL

भारत

रु. 25000 पच्चीस हजार रुपये

Rs. 25000 TWENTY FIVE THOUSAND RUPEES

INDIA

उत्तर प्रदेश UTTAR PRADESH

22 SEP 2015

इलाहाबाद

E 451334

(1)

THIS INDENTURE made this 5th day of October 2015, corresponding to saka samvat the 13th day of Ashwin (Kwar) 1937 between the Governor of Uttar Pradesh (hereinafter referred to as the 'State Government' which expression shall where the context so admits be deemed to include his successors in office and assigns) of the one part and (i) Sri Sanjeet Singh son of late Sri Tajendra Singh (ii) Sri Mandeep Singh son of late Sri Tajendra Singh, both resident of 116, Sohbatia Bagh, town and district Allahabad and carrying on business in partnership under the firm in the name and style of ××

Sanjeet Singh

Mandeep Singh

(भेन्दन लाल)
संयुक्त सचिव
भूतत्व एवं खनिकर्म विभाग
उ० प्र० शासन।

31

ANNEXURE-R2

2111

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

****

32

ANNEXURE-5

IN

CIVIL MISC. WRIT PETITION NO. OF 2020.

M/s.Hari Mandir Mineral Traders. .....Petitioner.

Versus

The State of Uttar Pradesh and others. .....Respondents.

BY SPEED POST

No. J-11015/110/2011-IA.II (M)
Government of India
Ministry of Environment, Forest & Climate Change
Impact Assessment Division

3rd Floor, Vayu Wing,
Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi-110 003
E-mail: sridhar-mef@nic.in
Tele: 011-24695304

Dated: 29th July, 2015

To,

M/s Hari Mandir Mineral Traders,
116, Sohbatia Bagh,
Allahabad -211006 Uttar Pradesh

Subject: Silica Sand Mining and Beneficiation plant of M/s Hari Mandir Mineral Traders, Village Chhatara, Allahabad, (U.P.) (104.21ha, 6.0 MTPA)- Environmental clearance.

Sir,

This has reference to your letter No. nil dated 02.05.2011 on the subject mentioned above and subsequent letters dated 123.07.2011, 20.07.2011 and 17.04.2013. TOR was prescribed to the proposal vide letter dated 30.03.2012. On submission of EIA/EMP report the proposal was considered in the Expert Appraisal Committee (EAC) in the meeting held during 31st October & 1st November, 2013. The Committee recommended the proposal for Environmental Clearance.

2. The proposal is for Environmental Clearance of existing Silica Sand Mine (ML area- 104.21 ha) with maximum production capacity of 6.0 MTPA silica sand by M/s Hari Mandir Mineral Traders. The mining lease is located near Village Chhatara, Tehsil- Bara, District- Allahabad (Uttar Pradesh). The mine lease area falls between Latitude 25°17'07"N & 25°18'35"N and Longitude 81°39'52"E & 81°40'39" E.

3. The mining lease area is 104.21 ha, out of which 78.21 ha is Govt. land and 26 ha is Private Land. The land usage is 4.18 ha Agricultural land, 14.03 ha waste land, 73.89 ha grazing land 2.29 ha surface water bodies and 9.82 ha for miscellaneous usage. Mining will be done only in 63.61 ha lease area. Mine lease granted by State Government on 16.12.1969 was renewed from time to time and is running under deemed renewal. Mining Plan is approved by IBM vide letter no. MP/716/4/B/JBP-1/89, dated 12th September, 1989. The latest Mining Scheme was approved by IBM vide letter no 314(3)/2011-MCCM(CZ)/S-23/1474 dated 21st November, 2011.

4. The mining will be carried out by fully mechanized opencast mining method, utilizing heavy earth moving machines and with deep hole drilling and controlled blasting techniques, with proper benching of deposit to exploit the available silica sand reserves. The diameter of the hole will be 100 mm. Blasting will be done by ANFO, Slurry Explosive with detonators. Blasted mineral will be

excavated out & transported to nearby beneficiation plant by truck/dumpers. Total Mineable Reserves are 32.875 million tonnes. Anticipated life of the mine is 55 years. Total water requirement for the proposed mining project will be 27 KLD, which will be sourced from Ground Water (from nearby project & Mine Sump Water (after development of pits). The mine working will not intersect ground water table at any stage of life of mine. Mine is located in the Safe category regarding water use as notified by Central Ground Water Authority.

5. It is reported by the Project Proponent that there is no Wild Life Sanctuary/Tiger Reserve/National Park within 10 km radius of the mining lease boundary. Peacock which is Schedule I species is reported in study area for which Conservation plan was submitted. Baghla Reserved Forest (~9.5 km in SW direction) exists within 10 km radius of the study area. Two water bodies Yamuna River (~7.5 km) and Baghla jheel (~9.5km) flow in the study area.

6. Baseline studies were carried out during September 2011 and October 2011. Public Hearing for the mining project was conducted at Village Chhatara (PHC),Tehsil- Bara, Distt. Allahabad (Uttar Pradesh) on 13.9.2012. Public Hearing was conducted under the chairmanship of Shri Sesh Mani Pandey, CRO (ADM rank), District- Allahabad. The issues raised during public hearing were also considered and discussed during the meeting, which inter-alia, included that the development of the socio-economic infrastructure should be done, preferential employment to the nearby villagers. The project should not have adverse effect on environment due to mining activities etc. As per the villager's requirements, it was informed by the PP that they would give preference to locals for employment, and implement protection measures of environment during mining activities etc..

7. Total cost of the project is Rs. 15 Crores. Capital Cost of environmental protection measures is Rs. 40.5 Lakhs & recurring cost is Rs. 21.71 Lakhs/annum at maximum production level of 6 Lakhs MT per annum. It was reported by the PP that no court case / litigation /violation is pending against the project. The Project Proponent informed in the meeting that this is not a violation case as the mine was closed since September 2010. The closure of this mine has already been reported to Hon'ble High Court Allahabad by the mining Department of Government of U.P. through an affidavit. As per the order of Hon'ble High Court of Allahabad in W.P. 9416 (M/B) of 2010 in matter of Mohd. Kausar Jah vs. Union of India and others, and Writ Petition No.10025 of 2010 (M/B) Shyam Bahadur Sakhya Vs. Union of India & Ors. mining was permitted upto 30.6.2011.

8. The Ministry of Environment and Forests has examined the application in accordance with the EIA Notification, 2006 and hereby accords environmental clearance under the provisions thereof to the above mentioned project of Silica Sand Mining with production capacity of 6.0 MTPA in mine lease area of 104.21 ha of M/s Hari Mandir Mineral Traders, at village Chhatara, Allahabad of Uttar Pradesh subject to implementation of the following conditions and environmental safeguards.

A. Specific Conditions

i. Adequate precautions shall be taken to protect the villages located near mine site from the impact of blasting.

34

ii. In addition to the green belt around the mine lease, PP needs to develop five layer stratified green shield preferably comprising of native/endemic species adjacent to the village.

iii. The project proponent shall obtain Consent to Establish and Consent to Operate from the Uttar Pradesh Pollution Control Board and effectively implement all the conditions stipulated therein.

iv. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 460 of 2004, as may be applicable to this project.

v. Wet drilling operation will be practiced to control dust.

vi. Effective safeguard measures shall be taken to control particulate matter level so as to ensure that these are within permissible limit.

vii. Regular monitoring of ambient air quality shall be carried out and records maintained. The results of monitoring shall be submitted to MoEF and its Regional Office and CPCB, SPCB regularly.

viii. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried-out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

ix. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area by establishing a network of existing wells and installing new piezometers during the mining operation. The periodic monitoring [(at least four times in a year- pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January); once in each season)] shall be carried out in consultation with the State Ground Water Board/Central Ground Water Authority and the data thus collected may be sent regularly to the Ministry of Environment and Forests and its Regional Office Lucknow, the Central Ground Water Authority and the Regional Director, Central Ground Water Board. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out.

x. The project proponent shall obtain necessary prior permission from the competent authority for drawl of requisite quantity of water for the project.

xi. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.

xii. Vehicular emissions shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.

xiii. Mineral handling area shall be provided with the adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.

xiv. The measures to prevent silicosis to the workers shall be taken.

35

xv. The available technical and personal measures to prevent or control the generation, release and dissemination of dust in the workplace shall be done

xvi. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.

xvii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

xviii. The project authority shall implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.

xix. The project proponent shall undertake all the commitments made during the public hearing and effectively address the concerns raised by the locals in the public hearing as well as during consideration of the project, while implementing the project.

B. General conditions

(i) No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment & Forests.

(ii) No change in the calendar plan including excavation, quantum of mineral and waste should be made.

(iii) Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM (Particulate matter with size less than 10micron i.e., PM_{10}) and NOx monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.

(iv) Data on ambient air quality should be regularly submitted to the Ministry of Environment and Forests including its Regional office located at Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months. Provisions contained in notification no. B-29016/20/90/PCI-I dated 18.11.2009 should be followed for monitoring.

(v) Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.

(vi) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.

(vii) Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

(viii) A separate environmental management cell with qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

(ix) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose.

36

Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow.

(x) The project authorities should inform to the Regional Office located at Lucknow regarding date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.

(xi) The Regional Office of this Ministry located at Lucknow shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.

(xii) The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment and Forests, its Regional Office Lucknow, the respective Zonal Office of Central Pollution Control Board the State Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow, the respective Zonal Office of Central Pollution Control Board and the State Pollution Control Board.

(xiii) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.

(xiv) The State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and the Collector's office/ Tehsildar's Office for 30 days.

(xv) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.

(xvi) The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the Ministry of Environment and Forests at http://envfor.nic.in and a copy of the same should be forwarded to the Regional Office of this Ministry located at Lucknow.

9. The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

10. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in

37

withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

11. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made thereunder and also any other orders passed by the Hon'ble Supreme Court of India/High Court of Uttar Pradesh and any other Court of Law relating to the subject matter.

12. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

(Dr. U. Sridharan)
Director (S)

Copy to:

(i) The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
(ii) The Secretary, Directorate of Geology, Government of Uttar Pradesh, Khanij Bhawan, 27/8, Ram Mohan Rai Marg, Lucknow – 226001.
(iii) The Secretary, Department of Environment, Government of Uttar Pradesh, Sachivalaya, Bapu Bhawan, Adjacent to Vidhan Sabha, Lucknow – 226001.
(iv) The Chief Wildlife Warden, Government of Uttar Pradesh, 17, Rana Pratap Marg, Lucknow, U.P.
(v) The Chief Conservator of Forests, Central Region, Ministry of Environment and Forests, Kendriya Bhawan, 5th Floor, Sector 'H', Aliganj, Lucknow – 226020.
(vi) The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi 110032.
(vii) The Member Secretary, Central Ground Water Authority, A-2, W3, Curzon Road Barracks, K.G. Marg, New Delhi 110001.
(viii) The Chairman, PICUP Bhawan, 3rd Floor, B-Block, Vibhuti Khand, Gomti Nagar Lucknow – 226 010.
(ix) The Controller General, India Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur – 440001.
(x) The District Collector, Allahabad District, Uttar Pradesh.
(xi) Guard File.

(Dr. U. Sridharan)
Director (S)

ojas

ANNEXURE-R3

38

दूरभाष : 0532– 2569727

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद् कालोनी, सेक्टर–10, योजना–3,
झूँसी, इलाहाबाद

पत्रांकः 60627 /H-130 /वायु प्रदूषण/2016 दिनांकः पंजीकृत 14/3/2016

सेवा में,

मेसर्स हरि मंदिर मिनरल ट्रेडर्स,
ग्राम–छतहरा, तहसील–बारा,
इलाहाबाद।

विषयः वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषय के सन्दर्भ में कृपया आप अपने आवेदन पत्र संख्या **शून्य** प्राप्ति दिनांक 07.03.16 अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपको सशर्त सहमति आदेश संख्या..... सहमति (वायु) आदेश ..... दिनांक ..... को संलग्न किया जा रहा है।

1. सहमति में दिये गये शर्तों एवं नीचे दिए गए विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।

2. .....25..... के0वी0ए0 क्षमता के डी0जी0 सेट से संलग्न चिमनी की ऊँचाई भूतल/भवन छत से .....1:5.....मी0 ऊँची किया जाय।

3. फ्लू गैस प्रकिया उत्सर्जन तथा वायु गुणता अनुश्रवण आख्या इस पत्र प्राप्ति के **दो** माह के अन्दर प्रेषित करना सुनिश्चित करें।

4. वायु प्रदूषण नियंत्रण हेतु ..... का प्राविधान, संचालन एवं रख–रखाव इस प्रकार किया जाय, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।

5. इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले–आउट प्लान प्रेषित करना सुनिश्चित करें।

6. आपके उद्योग का संचालन इस प्रकार से हो, जिससे वायु मण्डल की गुणता मानकों के अनुरूप रहें।

7. उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें।

39

8. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य है।
9. आपके उद्योग की आडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउण्टेंट द्वारा पूर्ण विनियोजन (चल सम्पत्ति, अचल सम्पत्ति एवं वर्तमान देनदारियाँ) का सत्यापन प्रमाण–पत्र प्रेषित करनें के निर्देश दिए जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जांच की जा सके।
10. ईधन का प्रयोग, उत्पादन प्रकिया अथवा अन्य प्रकिया हेतु नहीं किया जायेगा।
11. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रति भेजने की सलाह दी जाती है।
12. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।
13. उद्योग के विरूद्ध जन शिकायत प्राप्त होने पर तद्उपरांत पुष्टि होने पर जल सहमति निरस्त करते हुये नियमानुसार कार्यवाही की जायेगी।
14. उद्योग में रेन वाटर हार्वेस्टिंग की व्यवस्था सुनिष्चित की जाए।
15. उद्योग की सहमति समय सीमा समाप्त होने के पूर्व पुनः जल/वायु सहमति आवेदन इस कार्यालय में प्रस्तुत किया जाए।
16. उचित मात्रा में वृक्षारोपण करें, जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करनें के लिए जो उचित हो, वह परिवर्तन करनें का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

संलग्नकः उपरोक्तानुसार।

भवदीय,

14/3/16

(एस0बी0 फैंकलिन)
क्षेत्रीय अधिकारी

संदर्भ संख्याः ..... वायु प्रदूषण ..... तद् दिनांक .....

प्रतिलिपिः–

1. मुख्य पर्यावरण अभियन्ता/अधिकारी, वृत्त–02, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी

girijesh

40

दूरभाष : 0532-2569727

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी सेक्टर-10 योजना-3

झूंसी इलाहाबाद

सहमति आदेश प्रपत्र

संख्या 60627 / सहमति [वायु] आदेश दिनांक 14/3/2016

विषयः—सहमति मै० हरि मंदिर मिनरल ट्रेडर्स, ग्राम हलहरा, तहसील बारा, इलाहाबाद

वायु [प्रदूषण निवारण एवं नियंत्रण] अधिनियम, १९८१ की धारा २१/२२ के अन्तर्गत।

संदर्भः—आवेदन संख्या शून्य दिनांक 07/03/2016

१. वायु अधिनियम, १९८१ के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मे० ---------------- को अपने संयंत्रों से संलग्नक में वर्णित शर्तों के अनुरूप वायुमंडल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।

२. यह सहमति दिनांक 07/03/16 से 31/12/16 अवधि तक मान्य है।

३. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वायु [प्रदूषण निवारण एवं नियन्त्रण] अधिनियम १९८१ की धारा २१[६] में तथा इसके संशोधित अधिनियम १९८७ के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड हेतु अथवा अधिकृत।

अनुलग्नक : संलग्नक

[सहमति शर्तें]

14/3/16

(एस० बी० फ्रेंकलिन)

क्षेत्रीय अधिकारी

41

दूरभाष : 2569727

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

झूंसी इलाहाबाद

संलग्नक सहमति आदेश संख्या - - - - - - - - - - - - - - - - / सहमति [वायु] आदेश / - - - - - - -

दिनांक - - - - - - -

सहमति शर्तें

१. फ्लू गैस की प्रतिघंटा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिये।

		सम्बद्ध चिमनी
[i]		
[ii]	डी० जी० सेट 25 के०वी०ए०	1.5 मी०
[iii]		–
[iv]		–
[v]		–

२. वायु मंडल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा निम्न मानकों के अनुरुप हो।

[i]	सम्पैन्डेड पार्टिकुलेट मैटर (एस. पी. एम.)	मिलीग्राम प्रतिनार्मल क्यूबिक मीटर
[ii]	मेटल डस्ट [आयरन, जिंक, कापर] आदि	—
[iii]	हाइड्रोजन, सल्फर ट्राई आक्साइड सल्फेट मिस्ट	—
[iv]	सल्फर डाई आक्साइड	—
[v]	कार्बन मोनोआक्साइड	—
[vi]	हाइड्रोकार्बन	—
[vii]	फ्लोरीन	—
[viii]	अमोनिया	—
[ix]	मरकैप्टेन	—
[x]		—

giyendra

42

३. समय-समय पर बोर्ड द्वारा निर्धारित अन्य परिचालकों की मात्रा भी मानकों के अनुरूप हो।

४. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुश्रवण हेतु सयन्त्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।

५. बोर्ड के निर्देशों के अनुरूप ही उद्योग द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवं अनुरुप न पाये गये हो) किया जा सकता है।

६. बिन्दु ४, ५ एवं ७ में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में इकाई में रखा जाये।

७. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाए।

८. सहमति आदेश निर्गत किए जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किए जाने की सम्पूर्ण व्यवस्था की जाय। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाए।

९. (अ) उपरोक्त संदर्भित सहमति शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाये एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के - - - - - - - - - - - - माह के भीतर प्रस्तुत किया जाए।

(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की समस्त शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।

१०. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों संदर्भित धारा-२९ से अधिक होता है या होनें की संभावना हो तो बोर्ड और अन्य संस्थानों जो संदर्भित धारा २९ उत्तर प्रदेश वायु [प्रदूषण निवारण एवं नियंत्रण] धारा १९८३ वर्णित है, को सूचित करना चाहिए।

११. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाय।

१२. इकाई का रखरखाव इस प्रकार से सुनिश्चित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना चाहिए।

१३. इकाई द्वारा बोर्ड के कर्मचारियों अथवा बोर्ड से मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त किसी अन्य ''आउट लेट'' से वायु उत्सर्जन का नमूना एकत्रित किए जाने के सम्बन्ध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।

१४. इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए।

Gujarat

43

१५. आवेदन कर्त्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिए जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिए गये आदेश/निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।

१६. उपरोक्त इंगित समस्त शर्तें अधिनियम के धारा २१ (६) के अन्तर्गत निरस्त न किए जाने तक वैध रहेगी।

१७. आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से ३० दिन अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि को एवं प्रस्तावित नवीन उत्सर्जन की तिथि से ३० दिन पूर्व [जो भी पहले हो] जमा किया जाए।

१८. बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करा दी जायेगी।

१९. आवेदक को निरीक्षण कर्ता/बोर्ड को अनुश्रवण एवं प्रदूषण नियन्त्रण संयंत्रों के निर्माण अधिस्थापन अथवा संचालन तथा अन्य सभी सूचनायें जो वायु प्रदूषण नियन्त्रण से सम्बन्धित हो, उपलब्ध करानी होगी।

२०. इस सहमति आदेश की प्राप्ति के ३० दिन के अन्दर अपने उद्योग के डाइरेक्टर्स पाटनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।

२१. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, १९८१ की धारा २१ [६] में तथा इसके संशोधित अधिनियम, १९८७ के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए, जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है / उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड हेतु अथवा अधिकृत।

14/3/16

क्षेत्रीय अधिकारी

giyendra

44

दूरभाष : 0532– 2569727

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद् कालोनी, सेक्टर–10, योजना–3,
झूँसी, इलाहाबाद

पंजीकृत

पत्रांक: G0/626/H-130 /जल प्रदूषण/2016 दिनांक: 14/3/2016

सेवा में,

मेसर्स हरि मंदिर मिनरल ट्रेडर्स,
ग्राम–छतहरा, तहसील–बारा,
इलाहाबाद।

विषयः जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधित अधिनियम 1978 के अंतर्गत घरेलू/प्रक्रिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने आवेदन पत्र संख्या **शून्य** .प्राप्ति दिनांक **07.03.16** के साथ संलग्न सहमति आवेदन पत्र का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा सशर्त सहमति आदेश पत्रांक.....दिनांक.....संलग्न है। आपका ध्यान निम्न बिन्दुओं पर आकर्षित किया जाता है।

1. सहमति शर्तो तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें, तथा अनुपालन पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।

2. जल सप्लाई श्रोत के विभिन्न पर उत्प्रवाह मापक मीटर अवश्य लगवायें। उत्प्रवाह मीटर की मापी गयी रीडिंग हर महीने समय से अवश्य भेजें।

3. उद्योग से प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अंतिम निस्तारण बिन्दु से पूर्व वी–नाच या अन्य कोई मापक यंत्र लगवायें. वी–नाच की मापी गयी सूचनायें तथा केलीब्रेशन चार्ट समय–समय पर प्रेषित करें।

4. घरेलू उत्प्रवाह शुद्वीकरण संयत्र के डिजाइन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्ति के एक माह के भीतर प्रस्तुत करें।

5. आपको उद्योग की आडिट की हुयी वर्ष.....की बैलेन्सशीट की प्रतिलिपि या चार्टड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (चल सम्पत्ति, अचल सम्पत्ति एवं वर्तमान देनदारियों) का सत्यापित प्रमाण–पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जांच की जा सके।

6. यह सहमति केवल घरेलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारित न किया जाये।

7. कृपया स्थापित उत्प्रवाह शुद्वीकरण संयत्र का प्रभावी संचालन तथा रख–रखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।

45

8. कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी,सरिता,भूमिगत जल या अन्य किसी श्रोत का जल प्रदूषित न हो।

9. उचित मात्रा में वृक्षारोपण करें, जिससें कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीनें भेजें।

10. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस संबंध में प्रगति भेजने की सलाह दी जाती है।

11. यह सहमति आदेश पत्र फल एवं सब्जी प्रोसेसिंग करने हेतु निर्गत किया जा रहा है, कोई अन्य उत्प्राद अनुमन्य नहीं है।

12. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।

13. उद्योग द्वारा सम्बन्धित शर्तों का अनुपालन न करने पर सहमति निरस्त की जा सकती है।।

14. जेनरेटर में एक्वास्टिक इन्क्लोजर की स्थापना की जायेगी।

15. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।

16. उद्योग द्वारा सम्बन्धित शर्तों का अनुपालन न करने पर सहमति निरस्त की जा सकती है।

इस सहमति आदेश में अंकित प्राविधान तथा सहमति शर्तो के होते हुये भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अंर्तगत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने या संशोधन के लिये अधिनियम के अनुसार जो उचित हो, का अधिकार शक्ति, बोर्ड आरक्षित रखती है।

संलग्नकः उपरोक्तानुसार।

भवदीय,

14/3/16

(एस0बी0 फैंकलिन)
क्षेत्रीय अधिकारी

संदर्भ संख्याः ..... जल प्रदूषण ..... तद् दिनांक.....

प्रतिलिपिः–

1. मुख्य पर्यावरण अभियन्ता/अधिकारी, वृत्त–02, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी

Rajender

46

दूरभाष : 0532-2569727

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी सेक्टर-10 योजना-3

झूंसी इलाहाबाद

केवल सरिता / भूमि में निस्तारण के लिए

वर्तमान / बदली हुई क्षमता के लिए

फार्म XV

सहमति आदेश प्रपत्र

संख्या G/1626 / सहमति / जल आदेश / इलाहाबाद दिनांक 14/3/2016

विषय : मैसर्स हरि मंदिर मिनरल ट्रेडर्स, ग्राम हतहरा, तहसील-बारा इलाहाबाद को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम १९७४ की धारा २५ / २६ के अन्तर्गत उत्प्रवाह निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या - - - शून्य - - - - - दिनांक 07/03/2016

१. जल राशि या सीवर में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९७४ जिसे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में - को उसके परिसर से निकलने वाले उसके घरेलू, नगरपालिका / औद्योगिक बहिःश्राव के स्थानीय सरिता / नदी / कुयें में / भूमि में निस्तारण करने के लिए अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।

२. यह सहमति वर्ष - - - - - - - - - - - - के मास - - - - - - - - - - - - दिनांक - - - - - - - - - - से - 07/03/2016 - अवधि 31/12/2016 - - के लिये विधि मान्य होगी।

३. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी उ० प्र० प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम १९७४ और इसके संशोधित अधिनियम, १९७८ की धारा २७ (२) के अन्तर्गत वर्णित किसी / सभी शर्तों पर पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो का अधिकार व शक्ति, बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर।

14/3/16

(एस० बी० फ्रैंकलिन)

क्षेत्रीय अधिकारी

संलग्नक : अनुलग्नक (सहमति शर्तें)

47

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, इलाहाबाद

सहमति आदेश सं० - - - - - - - - - सहमति / दिनांक - - - - - - - का

संलग्नक

सहमति शर्तें

१. अधिकतम दैनिक उत्प्रवाह और प्रति घंटे में निस्तारित होने वाले उत्प्रवाह की दर निम्न से अधिक नहीं होनी चाहिए।

उत्प्रवाह का प्रकार	[अधिकतम प्रति घंटा] निस्तारण मी³	[अधिकतम दैनिक] निस्तारण मी³
(i) घरेलू	— 0.5 KLD	
(ii) औद्योगिक	शून्य	
(अ) प्रक्रिया जल ब्लीड धोने के जल सहित		
(ब) शीतलन जल		

२. ब्लीड जल सहित प्रक्रिया में प्रयुक्त जल तथा घरेलू उत्प्रवाह को एकत्र करने के लिए अलग अलग बन्द जल प्रवाह की व्यवस्था बनाई जाये। एकत्र करने की व्यवस्था के अंतिम छोर पर टर्मिनल मेनहोल, उत्प्रवाह मापन तथा उत्प्रवाह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्प्रवाह टर्मिनल, मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिए। सहमति आवेदन पत्र में सूचित उत्प्रवाह के अलावा अन्य कोई उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश नहीं करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्प्रवाह स्टोर्म वाटर ड्रेन में निस्तारित न हो।

३. घरेलू उत्प्रवाह सेप्टिक टैंक या अन्य शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्प्रवाह निम्न मानकों के अनुरूप हो।

२०° से० पर ५ दिन की बी० ओ० डी०	३० मिग्रा / ली० से अधिक न हो।
कुल निलम्बित ठोस	१०० मिग्रा / ली० से अधिक न हो

४. सभी प्रक्रियाओं से जनित उत्प्रवाह, ब्लीड जल, शीतलन उत्प्रवाह, फर्श व उपकरणों की धुलाई से जनित उत्प्रवाह सहित औद्योगिक उत्प्रवाह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाये कि उत्प्रवाह बोर्ड द्वारा सं० ७१३ / ३७ / ८३ / १६ / ए आर एन दिनांक ६-४-८३ में निर्धारित मानकों के अनुरूप हो।

५. अन्य प्रचालक जिनके मान मानक में न दिये हों उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किये जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।

६. घरेलू तथा औद्योगिक उत्प्रवाह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक ४७३३ व २४८८ और इसके बाद के संशोधनों के अनुरूप होनी चाहिए।

७. विश्लेषित करने के लिए नमूना शर्त संख्या २ में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिये।

८. शर्त संख्या २ में संदर्भित टर्मिनल मेनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त, कम से कम MX 15 साइज और आवश्यक गहराई के ईंट या सीमेंट कंक्रीट के चेम्बर होने चाहिये। टर्मिनल मेनहोल में उत्प्रवाह नापने तथा विश्लेषण के लिए नमूना लेने की व्यवस्था उपलब्ध होनी चाहिये।

48

९. शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह मिलाकर (उपरोक्त शर्त संख्या २ के प्रावधानो के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाये। इस संयुक्त उत्प्रवाह निस्तारण बिन्दु पर उत्प्रवाह मापने की कुछ व्यवस्था होनी चाहिये।

१०. शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह शर्त संख्या ९ में वर्णित संयुक्त निस्तारण बिन्दु से अन्तिम निस्तारण बिन्दु - - - - - - - - - - - - में पक्के, ढके हुए बन्द पाइप युक्त ड्रेन से होकर निस्तारित किया जाये।

पक्की ड्रेन या बन्द पाइप को इस प्रकार बिछाना चाहिए जिससे कि अनाधिकृत व्यक्तियों द्वारा उसमें नुकसान न पहुँचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भांति बनाया जाये / बन्द पाइपो में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनवाये जाये।

११. इन शर्तो का विशेष रूप से उत्प्रवाह शुद्धिकरण, उत्प्रवाह मापन, नमूना एकत्र करने की व्यवस्था, टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के सम्बन्ध में दि० - - - - - - - - - - - - या उससे पहले पूर्ण अनुपालन किया जाये।

१२. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के ३० दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तों की अनुपालन आख्या के साथ जरूर भेजें।

१३. विस्तृत निर्माण स्थल रेखाचित्र उत्प्रवाह ले जाने वाली पाइप लाइन की अनुदैर्ध्य काट व प्लान तथा शर्त ८, ९ व १० में वर्णित अन्तिम निस्तारण बिन्दु का स्थल रेखाचित्र, इस सहमति आदेश के जारी करने के एक माह के भीतर बोर्ड को भेजें।

१४. परिसर में एकत्र होने वाले बरसात / तूफान के जल को भली भाँति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हों, का खुले में ढेर न लगाया जाये।

१५. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अवशिष्ट पदार्थों का भली भाँति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये:

(i) अक्रिय पदार्थ होने पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाए कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करे या बरसाती, तूफानी जल के द्वारा बहा न दिया जाये।

(ii) ज्वलनशील कार्बनिक पदार्थ होने पर 'नियंत्रित प्रज्वलन' किया जाये।

(iii) जैविक अवधट्य पदार्थ होने पर कम्पोस्टिंग की जाय।

१६. विषैले पदार्थों का विषैलापन अगर सम्भव हो सके तो दूर किया जाय अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम में रखा और दफनाया जाय। विषमुक्त करने या मुहरबंद करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाय।

१७. यदि फैक्ट्री के किसी संयंत्र / संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्प्रवाह की मात्रा बढ़ जाए और / या उपरोक्त पैरा 3 व 4 में वर्णित मानको का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा आंचलिक स्वास्थ्य अधिकारी / मुख्य चिकित्सा अधिकारी को स्थिति बताते हुए सूचित किया जाए।

१८. प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रख रखाव स्थापित करे। सभी पाइप, वाल्व, सीवर और ड्रेन रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्प्रवाह, उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती / तूफानी जल की नाली या खुले स्थान पर नहीं जाने दिया जाना चाहिए।

१९. प्रार्थी को टर्मिनल, मेनहोल तथा अंतिम निरस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।

Suspend

49

२०. शुद्धीकृत घरलू व प्रक्रिया जानेत उत्प्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य किए जाने वाले दिन, तीन महीने में एक बार लिया जाए और उन्हें शर्त संख्या ३ व ४ में दी हुई सीमा के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाए। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त / समय-समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।

२१. प्रार्थी / कम्पनी बिना लापरवाही किए इस सहमति आदेश में दिए गए निर्देशों तथा बाद में समय-समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी / कम्पनी अगर किसी समय निर्गत किसी आदेश / निर्देश का पालन न करे और / या इस सहमति आदेश की शर्तों का उल्लंघन करे तो वह कानून / अधिनियम के प्राविधानों के अंतर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।

२२. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणवता व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदलें या परिवर्तन न करें।

२३. उपरोक्त शर्तें जब तक अधिनियम / संशोधित अधिनियम की धारा २७ (२) के अन्तर्गत समाप्त नहीं कर दी जाती है, तब तक लागू रहेगी।

२४. प्रार्थी को सहमति की अवधि समाप्त होने से कम से कम ३० दिन पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिंदु के चालू होने ओर / या निस्तारण किए जाने के ३० दिन पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।

२५. एक निरीक्षण पुस्तिका खोली जानी चाहिए और उसे बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।

२६. प्रार्थी उत्प्रवाह शुद्धिकरण संयंत्र या संस्थान के निर्माण, स्थापना या प्रयोग में लाने सम्बन्धी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से सम्बन्धित सूचना फैक्ट्री में बोर्ड से आये अधिकारी और / या बोर्ड को अवश्य उपलब्ध करायें।

२७. फैक्ट्री परिसर से अंतिम निस्तारण बिंदु जैसे साल भर बहने वाली नदी या सिंचाई योग्य फार्म, तक उत्प्रवाह ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोविक स्थितियाँ या मच्छरों की पैदावार हो, को नहीं होने दिया जाए।

२८. निदेशक (निदेशकों), साझेदार (साझेदारी), प्रोपराइटर (प्रोपराइटरों) के नाम, पते व टेलीफोन की सूची दी जाए।

२९. इस सहमति आदेश में अंकित प्राविधान तथा दिए गए सहमति शर्तों के होते हुए भी उ० प्र० प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९७४ तथा इसके संशोधित अधिनियम १९७८ की धारा २७(२) के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

14/3/16

क्षेत्रीय अधिकारी

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास कालोनी, सेक्टर–10, योजना–3,
झूँसी, इलाहाबाद

2129

ANNEXURE-R4

पत्रांकः 60/439/H-130 /वायु प्रदूषण/16-17 दिनांकः 19/1/2017

पंजीकृत 50

सेवा में,

मेसर्स हरि मंदिर मिनरल ट्रेडर्स,
ग्राम–छतहरा, तहसील–बारा,
इलाहाबाद।

विषयः वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत सहमति के सम्बन्ध में।

महोदय,

उपरोक्त विषय के सन्दर्भ में कृपया आप अपने आवेदन पत्र संख्या शून्य प्राप्ति दिनांक **05.01.2017** अवलोकन करें। आपके आवेदन पत्र का परीक्षण किया गया और आपको सशर्त सहमति आदेश संख्या 127 सहमति (वायु) आदेश 127 दिनांक 19/01/17 को संलग्न किया जा रहा है। आपका ध्यान निम्नलिखित बिन्दुओं पर आकर्षित किया जाता है:–

1. सहमति में दिये गये शर्तों एवं नीचे दिए गए विभिन्न बिन्दुओं का सख्ती से अनुपालन सुनिश्चित करें एवं इस कार्यालय को अनुपालन आख्या एक माह के अन्दर प्रेषित करना सुनिश्चित करें।
2. 25 के0वी0ए0 क्षमता के डी0जी0 सेट से संलग्न चिमनी की ऊँचाई भूतल/भवन छत से 1.5 मी0 ऊँची किया जाय।
3. फ्लू गैस प्रक्रिया उत्सर्जन तथा वायु गुणता अनुश्रवण आख्या इस पत्र प्राप्ति के **दो** माह के अन्दर प्रेषित करना सुनिश्चित करें।
4. वायु प्रदूषण नियंत्रण हेतु **ई0पी0 एक्ट, 1986** का प्राविधान, संचालन एवं रख–रखाव इस प्रकार किया जाय, जिससे प्रदूषणकारी अवयवों की मात्रा बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।
5. इस पत्र प्राप्ति के एक माह के भीतर समस्त प्रदूषण नियंत्रण व्यवस्थाओं की डिजाइन, कार्यक्षमता सम्बन्धी आख्या एवं अपने उद्योग का ले–आउट प्लान प्रेषित करना सुनिश्चित करें।
6. उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें।
7. यह सहमति केवल वर्तमान उत्पादन क्षमता एवं वर्तमान उत्सर्जन की मात्रा के लिए ही मान्य है।

8. **आपके उद्योग की आडिट की हुई नवीनतम बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउण्टेंट द्वारा पूर्ण विनियोजन (चल सम्पत्ति, अचल सम्पत्ति एवं वर्तमान देनदारियाँ)**

51

का सत्यापन प्रमाण–पत्र प्रेषित करनें के निर्देश दिए जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जांच की जा सके।

9. औद्योगिक प्रकिया में किसी प्रकार का ईधन जनित नहीं होगा।

10. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस सम्बन्ध में प्रति भेजने की सलाह दी जाती है।

11. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।

12. औद्योगिक प्रकिया से जनित उत्सर्जन हेतु पर्याप्त वायु प्रदूषण नियंत्रण व्यवस्था स्थापित कि जायेगी।

13. वायु अनुश्रवण हेतु प्लेटफॉर्म एवं पोर्टहोल की व्यवस्था सुनिश्चित किया जाये।

14. उचित मात्रा में वृक्षारोपण करें, जिससे वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजना सुनिश्चित करें।

15. औद्योगिक प्रकिया से किसी भी प्रकार का उत्सर्जन नहीं किया जायेगा।

16. जेनरेटर में एक्वास्टिक इन्क्लोजर की स्थापना की जायेगी।

17. उद्योग के विरूद्ध जन शिकायत प्राप्त होने पर तद्उपरांत पुष्टि होने पर वायु सहमति निरस्त करते हुये नियमानुसार कार्यवाही की जायेगी।

इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 तथा इसके संशोधित अधिनियम 1987 के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करनें के लिए जो उचित हो, वह परिवर्तन करनें का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

संलग्नकः उपरोक्तानुसार।

भवदीय,

(डॉ0मो0सिकन्दर)
क्षेत्रीय अधिकारी

संदर्भ संख्याः ..... वायु प्रदूषण ..... तद् दिनांक .....

प्रतिलिपिः–

1. मुख्य पर्यावरण अभियन्ता/अधिकारी, वृत्त–02, **उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को** सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी

2131

दूरभाष : 0532-2569727

52

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी सेक्टर-10 योजना-3

झूंसी इलाहाबाद

सहमति आदेश प्रपत्र

संख्या - - - - 60/439 - - - - / सहमति [वायु] आदेश - 127 - - - - दिनांक - - 19/1/2017 - -

विषयः–सहमति मै० हरि मंदिर मिनरल ट्रेडर्स, ग्राम इलहरा, तहसील बारा, इलाहाबा
वायु [प्रदूषण निवारण एवं नियंत्रण] अधिनियम, १९८१ की धारा २१/२२ के अन्तर्गत।

संदर्भः–आवेदन संख्या - - - - - - - - - शून्य - - - - - - - - - - - - - दिनांक - - 05/01/2017

१. वायु अधिनियम, १९८१ के अन्तर्गत वायु प्रदूषणकारी अवयवों के उत्सर्जन हेतु उपरोक्त संदर्भित सहमति आवेदन प्रपत्र मे० हरि मंदिर मिनरल ट्रेडर्स, ग्राम इलहरा, तहसील बारा, इला. को अपने संयंत्रों से संलग्नक में वर्णित शर्तों के अनुरूप वायुमंडल में उत्सर्जन हेतु बोर्ड द्वारा अधिकृत किया जाता है।

२. यह सहमति दिनांक - - - - - - से 31/12/19 अवधि तक मान्य है।

३. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वायु [प्रदूषण निवारण एवं नियन्त्रण] अधिनियम १९८१ की धारा २१[६] में तथा इसके संशोधित अधिनियम १९८७ के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए जो उचित हो परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है।

उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड हेतु अथवा अधिकृत।

अनुलग्नक : संलग्नक

[सहमति शर्तें]

(डा० मो० सिकन्दर)
क्षेत्रीय अधिकारी

53

दूरभाष : 2569727

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

झूंसी इलाहाबाद

संलग्नक सहमति आदेश संख्या - - - - - - - - - - - - - - - - / सहमति [वायु] आदेश / - - - - - - -

दिनांक - - - - - - -

सहमति शर्तें

१. फ्लू गैस की प्रतिघंटा अधिकतम उत्सर्जन मात्रा नीचे दिये गये चिमनियों द्वारा उत्सर्जन मात्रा से अधिक नहीं होना चाहिये।

[i]	25 KVA डी०जी० सेट	सम्बद्ध चिमनी 1.5 मी०
[ii]		–
[iii]		–
[iv]		–
[v]		–

२. वायु मंडल में विभिन्न चिमनियों द्वारा उत्सर्जित मात्रा निम्न मानकों के अनुरुप हो।

[i]	सम्पैन्डेड पार्टिकुलेट मैटर (एस. पी. एम.)	मिलीग्राम प्रतिनार्मल क्यूबिक मीटर
[ii]	मेटल डस्ट [आयरन, जिंक, कापर] आदि	—
[iii]	हाइड्रोजन, सल्फर ट्राई आक्साइड सल्फेट मिस्ट	—
[iv]	सल्फर डाई आक्साइड	—
[v]	कार्बन मोनोआक्साइड	—
[vi]	हाइड्रोकार्बन	—
[vii]	फ्लोरीन	—
[viii]	अमोनिया	—
[ix]	मरकैप्टेन	—
[x]		—

54

३. समय-समय पर बोर्ड द्वारा निर्धारित वायु परिचालकों की मात्रा भी मानकों के अनुरूप हो।

४. बोर्ड द्वारा अनुमोदित वायु प्रदूषण नियंत्रण एवं अनुश्रवण हेतु सयन्त्रों का अधिस्थापन उद्योग के प्रस्तावित अथवा कार्यरत परिसर में ही हो।

५. बोर्ड के निर्देशों के अनुरूप ही उद्योग द्वारा कार्यरत प्रदूषण नियंत्रण संयंत्रों में संशोधन अथवा प्रतिस्थापन (यदि सक्षम एवं अनुरुप न पाये गये हो) किया जा सकता है।

६. बिन्दु ४, ५ एवं ७ में इंगित नियंत्रण तथा अनुश्रवण संयंत्रों को कार्यरत स्थिति में इकाई में रखा जाये।

७. इकाई परिक्षेत्र में प्रत्येक आवश्यक स्थान पर चिमनी/स्टैक का प्राविधान बोर्ड मानकों के अनुसार किया जाए।

८. सहमति आदेश निर्गत किए जाने की दिनांक के एक माह के भीतर इकाई के समस्त स्टैक से हो रहे उत्सर्जन के अनुश्रवण किए जाने की सम्पूर्ण व्यवस्था की जाय। उत्सर्जन का अनुश्रवण नियमित रूप से किया जाए एवं इसकी मासिक आख्या बोर्ड में जमा की जाए।

९. (अ) उपरोक्त संदर्भित सहमति शर्तों का सम्पूर्ण अनुपालन कार्यरत इकाई द्वारा सुनिश्चित किया जाये एवं इस सम्बन्ध में आवश्यक अनुपालन आख्या सहमति आदेश प्राप्ति के - - - - - - - - - - - - माह के भीतर प्रस्तुत किया जाए।

(ब) नवीन इकाई में उत्पादन तब तक न आरम्भ किया जाए जब तक सहमति आदेश की समस्त शर्तों का अनुपालन बोर्ड की संस्तुति के अनुसार न कर लिया जाए।

१०. किसी दुर्घटना या किसी अपरिहार्य कारणों से वायु प्रदूषित अवयवों का उत्सर्जन वातावरण में निर्धारित मानकों संदर्भित धारा-२९ से अधिक होता है या होनें की संभावना हो तो बोर्ड और अन्य संस्थानों जो संदर्भित धारा २९ उत्तर प्रदेश वायु [प्रदूषण निवारण एवं नियंत्रण] धारा १९८३ वर्णित है, को सूचित करना चाहिए।

११. इकाई में कार्यरत किसी भी प्रदूषण नियंत्रण संयंत्र अथवा स्टैक में किसी प्रकार का कोई भी परिवर्तन बिना बोर्ड की पूर्व अनुमति के न किया जाय।

१२. इकाई का रखरखाव इस प्रकार से सुनिश्चित किया जाए कि वायु प्रदूषणकारी तत्वों का उत्सर्जन, स्टैक के अतिरिक्त अन्य किसी बिन्दु से नहीं होना चाहिए।

१३. इकाई द्वारा बोर्ड के कर्मचारियों अथवा बोर्ड से मान्यता प्राप्त संस्थानों द्वारा, चिमनी अथवा उक्त किसी अन्य ''आउट लेट'' से वायु उत्सर्जन का नमूना एकत्रित किए जाने के सम्बन्ध में समस्त आवश्यक सुविधाओं का प्राविधान किया जाए।

१४. इकाई से आबादी, कृषिक उपज इत्यादि को कोई भी नुकसान होने की स्थिति में यह आवश्यक होगा कि इकाई में उत्पादन तुरन्त बन्द किया जाए तथा हटाने की सूचना तत्काल बोर्ड को दी जाए।

55

१५. आवेदन कर्त्ता/इकाई द्वारा इस सहमति आदेश में तथा भविष्य में दिए जाने वाले समस्त निर्देशों/आदेशों का अनुपालन कड़ाई से किया जाए। किसी भी समय पर दिए गये आदेश/निर्देश अथवा इस सहमति आदेश की शर्तों का अनुपालन संतोषजनक नहीं पाये जाने की स्थिति में आवेदनकर्ता/इकाई पर विधिक प्राविधानों के अन्तर्गत कार्यवाही की जायेगी।

१६. उपरोक्त इंगित समस्त शर्तें अधिनियम के धारा २१ (६) के अन्तर्गत निरस्त न किए जाने तक वैध रहेगी।

१७. आवेदनकर्ता द्वारा सहमति नवीनीकरण हेतु सहमति आवेदन पत्र तीन प्रतियों में जमा किया जाए। यह आवेदन पत्र पूर्व सहमति आदेश की वैधता समाप्त होने से ३० दिन अथवा नवीन या प्रतिस्थापित चिमनी की कार्यान्वयन तिथि को एवं प्रस्तावित नवीन उत्सर्जन की तिथि से ३० दिन पूर्व [जो भी पहले हो] जमा किया जाए।

१८. बोर्ड के अधिकारियों के निरीक्षण के दौरान उद्योग द्वारा एक निरीक्षण पुस्तिका उपलब्ध करा दी जायेगी।

१९. आवेदक को निरीक्षण कर्ता/बोर्ड को अनुश्रवण एवं प्रदूषण नियन्त्रण संयंत्रों के निर्माण अधिस्थापन अथवा संचालन तथा अन्य सभी सूचनायें जो वायु प्रदूषण नियन्त्रण से सम्बन्धित हो, उपलब्ध करानी होगी।

२०. इस सहमति आदेश की प्राप्ति के ३० दिन के अन्दर अपने उद्योग के डाइरेक्टर्स पाटनर्स, प्रोपराइटर्स का पता, दूरभाष संख्या की एक लिस्ट उपलब्ध करानी होगी।

२१. इस सहमति आदेश में अंकित किसी सूचना तथा सहमति शर्तों के होते हुए भी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वायु (प्रदूषण निवारण एवं नियन्त्रण) अधिनियम, १९८१ की धारा २१ [६] में तथा इसके संशोधित अधिनियम, १९८७ के अन्तर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने के लिए, जो उचित हो, वह परिवर्तन करने का अधिकार व शक्ति बोर्ड के लिए आरक्षित है / उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड हेतु अथवा अधिकृत।

क्षेत्रीय अधिकारी

दूरभाष : 0532– 2569727

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद् कालोनी, सेक्टर–10, योजना–3,
झूँसी, इलाहाबाद

2135

56

पत्रांक: 40/438 / H-130 /जल प्रदूषण/ 16-17 पंजीकृत

दिनांक: 19/1/2017

सेवा में,

मेसर्स हरि मंदिर मिनरल ट्रेडर्स,
ग्राम–छतहरा, तहसील–बारा,
इलाहाबाद।

विषयः जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधित अधिनियम 1978 के अंर्तगत घरेलू/प्रकिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने आवेदन पत्र संख्या शून्य प्राप्ति दिनांक 05.01.2017 के साथ संलग्न सहमति आवेदन पत्र का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा सशर्त सहमति आदेश पत्रांक 127 दिनांक 19/01/17 संलग्न है। आपका ध्यान निम्न बिन्दुओं पर आकर्षित किया जाता है।

1. सहमति शर्तो तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें, तथा अनुपालन पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. जल सप्लाई श्रोत के विभिन्न पर उत्प्रवाह मापक मीटर अवश्य लगवायें। उत्प्रवाह मीटर की मापी गयी रीडिंग हर महीने समय से अवश्य भैजें।
3. उद्योग से प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अंतिम निस्तारण बिन्दु से पूर्व वी–नाच या अन्य कोई मापक यंत्र लगवायें, वी–नाच की मापी गयी सूचनायें तथा केलीब्रेशन चार्ट समय–समय पर प्रेषित करें।
4. घरेलू उत्प्रवाह शुद्वीकरण संयत्र के डिजाइन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्ति के एक माह के भीतर प्रस्तुत करें।
5. आपको उद्योग की आडिट की हुयी वर्ष.....की बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (चल सम्पत्ति, अचल सम्पत्ति एवं वर्तमान देनदारियों) का सत्यापित प्रमाण–पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जांच की जा सके।
6. यह सहमति केवल घरेलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारित न किया जाये।
7. कृपया स्थापित उत्प्रवाह शुद्वीकरण संयत्र का प्रभावी संचालन तथा रख–रखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।

57

8. कृपया ठोस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी श्रोत का जल प्रदूषित न हो।

9. उचित मात्रा में वृक्षारोपण करें, जिससें कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीनें भेजें।

10. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस संबंध में प्रगति भेजने की सलाह दी जाती है।

11. उद्योग प्रकिया में किसी प्रकार का जल उत्प्रवाह जनित नहीं होगा।

12. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।

13. उद्योग द्वारा सम्बन्धित शर्तों का अनुपालन न करने पर सहमति निरस्त की जा सकती है।।

14. जेनरेटर में एक्वास्टिक इन्क्लोजर की स्थापना की जायेगी।

15. परिसर में सघन वृक्षारोपण एवं हरित पट्टिका का विकास किया जाए।

16. परिसर परिसर में रेन वाटर हार्वेस्टिंग की व्यवस्था सुनिश्चित की जाए।

इस सहमति आदेश में अंकित प्राविधान तथा सहमति शर्तो के होते हुये भी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अंर्तगत उपरोक्त वर्णित किसी भी/सभी शर्तो में पुनः विचार करने या संशोधन के लिये अधिनियम के अनुसार जो उचित हो, का अधिकार शक्ति, बोर्ड आरक्षित रखती है।

संलग्नकः उपरोक्तानुसार।

भवदीय,

(डॉ0 मो0 सिकन्दर)
क्षेत्रीय अधिकारी

संदर्भ संख्याः ..... जल प्रदूषण ..... तद् दिनांक.....

प्रतिलिपिः–

1. मुख्य पर्यावरण अभियन्ता/अधिकारी, वृत्त–02, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी

दूरभाष : 0532-2569727

2137

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

58

आवास विकास परिषद कालोनी सेक्टर-10 योजना-3

झूंसी इलाहाबाद

केवल सरिता / भूमि में निस्तारण के लिए

वर्तमान / बदली हुई क्षमता के लिए

फार्म XV

सहमति आदेश प्रपत्र

संख्या 40 1428 / सहमति / जल आदेश / इलाहाबाद /17 दिनांक - 19/1/2017

विषय : मै० हरि मन्दिर मिनरल ट्रेडर्स, ग्राम इतहरा, तहसील - बारा, इलाहाबाद को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम १९७४ की धारा २५ / २६ के अन्तर्गत उत्प्रवाह निस्तारण हेतु सहमति।

संदर्भ : आवेदन पत्र संख्या - - शून्य - - - - दिनांक - 05/01/2017

१. जल राशि या सीवर में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९७४ जिसे आगे उक्त अधिनियम कहा गया है, के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में मै० हरि मन्दिर मिनरल ट्रेडर्स, ग्राम इतहरा, बारा, इ को उसके परिसर से निकलने वाले उसके घरेलू, नगरपालिका / औद्योगिक बहिःश्राव के स्थानीय सरिता / नदी / कुयें में / भूमि में निस्तारण करने के लिए अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।

२. यह सहमति वर्ष - - - - - - - - - के मास - - - - - - - - - - दिनांक - - - - - - - - से - 31/12/19 - - - अवधि - - - - तक - - - - - के लिये विधि मान्य होगी।

३. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी उ० प्र० प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम १९७४ और इसके संशोधित अधिनियम, १९७८ की धारा २७ (२) के अन्तर्गत वर्णित किसी / सभी शर्तों पर पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो का अधिकार व शक्ति, बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर।

(डा० मो० सिकन्दर)
क्षेत्रीय अधिकारी

संलग्नक : अनुलग्नक (सहमति शर्तें)

59

उत्तर प्रदेश प्रदूषण [illegible] इलाहाबाद

सहमति आदेश सं० - - - - - - - - - सहमति / दिनांक - - - - - - - का

संलग्नक

सहमति शर्तें

१. अधिकतम दैनिक उत्प्रवाह और प्रति घंटे में निस्तारित होने वाले उत्प्रवाह की दर निम्न से अधिक नहीं होनी चाहिए।

उत्प्रवाह का प्रकार	[अधिकतम प्रति घंटा] निस्तारण मी³	[अधिकतम दैनिक] निस्तारण मी³
(i) घरेलू	0·5 KLD	—
(ii) औद्योगिक	शून्य	—
(अ) प्रक्रिया जल ब्लीड धोने के जल सहित		
(ब) शीतलन जल		

२. ब्लीड जल सहित प्रक्रिया में प्रयुक्त जल तथा घरेलू उत्प्रवाह को एकत्र करने के लिए अलग अलग बन्द जल प्रवाह की व्यवस्था बनाई जाये। एकत्र करने की व्यवस्था के अंतिम छोर पर टर्मिनल मेनहोल, उत्प्रवाह मापन तथा उत्प्रवाह का नमूना एकत्र करने की व्यवस्था होनी चाहिए। कोई भी उत्प्रवाह टर्मिनल, मेनहोल के डाउन स्ट्रीम पर सीवर में प्रवेश नहीं करना चाहिए। सहमति आवेदन पत्र में सूचित उत्प्रवाह के अलावा अन्य कोई उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश नहीं करना चाहिए तथा यह भी सुनिश्चित करें कि घरेलू उत्प्रवाह स्टोर्म वाटर ड्रेन में निस्तारित न हो।

३. घरेलू उत्प्रवाह सेप्टिक टैंक या अन्य शुद्धिकरण संयंत्र में शुद्धिकृत किया जाये जिससे शुद्धिकृत उत्प्रवाह निम्न मानकों के अनुरूप हो।

२०° से० पर ५ दिन की बी० ओ० डी०	३० मिग्रा / ली० से अधिक न हो।
कुल निलम्बित ठोस	१०० मिग्रा / ली० से अधिक न हो

४. सभी प्रक्रियाओं से जनित उत्प्रवाह, ब्लीड जल, शीतलन उत्प्रवाह, फर्श व उपकरणों की धुलाई से जनित उत्प्रवाह सहित औद्योगिक उत्प्रवाह निस्तारित होने से पूर्व इस प्रकार शुद्धिकृत किया जाये कि उत्प्रवाह बोर्ड द्वारा सं० ७१३ / ३७ / ८३ / १६ / ए आर एन दिनांक ६-४-८३ में निर्धारित मानकों के अनुरूप हो।

५. अन्य प्रचालक जिनके मान मानक में न दिये हों उनका मान उद्योग में निर्माण प्रक्रिया में प्रयुक्त किये जाने वाले जल के मानकों से अधिक नहीं होना चाहिए।

६. घरेलू तथा औद्योगिक उत्प्रवाह के नमूने एकत्र करने व विश्लेषित करने की विधि भारतीय मानक ४७३३ व २४८८ और इसके बाद के संशोधनों के अनुरूप होनी चाहिए।

७. विश्लेषित करने के लिए नमूना शर्त संख्या २ में संदर्भित टर्मिनल मेनहोल से एकत्रित किया जाना चाहिये।

८. शर्त संख्या २ में संदर्भित टर्मिनल मेनहोल ऊपर से ढके, ताले लगाने की व्यवस्था युक्त, कम से कम MX 15 साइज और आवश्यक गहराई के ईंट या सीमेंट कंक्रीट के चेम्बर होने चाहिये। टर्मिनल मेनहोल में उत्प्रवाह नापने तथा विश्लेषण के लिए नमूना लेने की व्यवस्था उपलब्ध होनी चाहिये।

९. शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह मिलाकर (उपरोक्त शर्त संख्या २ के प्रावधानों के अनुसार) एक ही निस्तारण बिन्दु से निस्तारित किया जाये। इस संयुक्त उत्प्रवाह निस्तारण बिन्दु पर उत्प्रवाह मापने की कुछ व्यवस्था होनी चाहिये।

60

१०. शुद्धिकृत घरेलू व औद्योगिक उत्प्रवाह शर्त संख्या ६ में वर्णित संयुक्त निस्तारण बिन्दु से अन्तिम निस्तारण बिन्दु - - - - - - - - - - - - में पक्के, ढके हुए बन्द पाइप युक्त ड्रेन से होकर निस्तारित किया जाये।

पक्की ड्रेन या बन्द पाइप को इस प्रकार बिछाना चाहिए जिससे कि अनाधिकृत व्यक्तियों द्वारा उसमें नुकसान न पहुँचाया जाये। टर्मिनल निस्तारण बिन्दु को भी टर्मिनल मेनहोल की भांति बनाया जाये / बन्द पाइपो में स्थल की आवश्यकता के अनुसार माध्यमिक निरीक्षण कक्ष बनवाये जाये।

११. इन शर्तों का विशेष रूप से उत्प्रवाह शुद्धिकरण, उत्प्रवाह मापन, नमूना एकत्र करने की व्यवस्था, टर्मिनल मेनहोल व टर्मिनल निस्तारण बिन्दु के सम्बन्ध में दि० - - - - - - - - - - - - या उससे पहले पूर्ण अनुपालन किया जाये।

१२. बोर्ड से निर्गत सहमति आदेश की प्राप्ति के ३० दिन के भीतर तथा उसके बाद प्रत्येक महीने की दस तारीख तक मासिक प्रगति आख्या, सहमति शर्तों की अनुपालन आख्या के साथ जरूर भेजें।

१३. विस्तृत निर्माण स्थल रेखाचित्र उत्प्रवाह ले जाने वाली पाइप लाइन की अनुदैर्ध्य काट व प्लान तथा शर्त ८, ९ व १० में वर्णित अन्तिम निस्तारण बिन्दु का स्थल रेखाचित्र, इस सहमति आदेश के जारी करने के एक माह के भीतर बोर्ड को भेजें।

१४. परिसर में एकत्र होने वाले बरसात / तूफान के जल को भली भाँति रखा जाये और किसी भी बिन्दु पर घरेलू व औद्योगिक अवशिष्ट से मिलने न दिया जाये। कच्चे माल, उत्पाद या अन्य कोई पदार्थ जो तूफानी जल के साथ बहकर जा सकते हों, का खुले में ढेर न लगाया जाये।

१५. फैक्ट्री परिसर में उत्पन्न होने वाले सभी ठोस अवशिष्ट पदार्थों का भली भाँति वर्गीकरण व निम्न प्रकार से निस्तारण किया जाये:

(i) अक्रिय पदार्थ होने पर उसका भूमि भराव के लिए इस प्रकार प्रयोग सुनिश्चित किया जाए कि रिसाव की स्थिति पैदा न हो जिससे कि वह भूमिगत जल में प्रवेश न करे या बरसाती, तूफानी जल के द्वारा बहा न दिया जाये।

(ii) ज्वलनशील कार्बनिक पदार्थ होने पर 'नियंत्रित प्रज्वलन' किया जाये।

(iii) जैविक अवधट्य पदार्थ होने पर कम्पोस्टिंग की जाय।

१६. विषैले पदार्थों का विषैलापन अगर सम्भव हो सके तो दूर किया जाय अन्यथा उन्हें बोर्ड की लिखित अनुमति प्राप्त कर सुरक्षित क्षेत्रों में मुहरबन्द स्टील ड्रम में रखा और दफनाया जाय। विषमुक्त करने या मुहरबंद करने और दफनाने का कार्य बोर्ड के अधिकृत व्यक्ति की उपस्थिति में ही अनुमति लेकर किया जाय।

१७. यदि फैक्ट्री के किसी संयंत्र / संयंत्रों में कोई दोषपूर्ण स्थिति उत्पन्न हो जिसके फलस्वरूप निस्तारित उत्प्रवाह की मात्रा बढ़ जाए और / या उपरोक्त पैरा 3 व 4 में वर्णित मानको का उल्लंघन हो तो बोर्ड को टेलीग्राफिकली तथा आंचलिक स्वास्थ्य अधिकारी / मुख्य चिकित्सा अधिकारी को स्थिति बताते हुए सूचित किया जाए।

१८. प्रार्थी फैक्ट्री के अन्दर व परिसर में अच्छा रख रखाव स्थापित करे। सभी पाइप, वाल्व, सीवर और ड्रेन रिसावरोधी होने चाहिए। फर्श की धुलाई से जनित उत्प्रवाह, उत्प्रवाह एकत्र करने की व्यवस्था में प्रवेश करना चाहिए और शर्त के अनुसार किसी बरसाती / तूफानी जल की नाली या खुले स्थान पर नहीं जाने दिया जाना चाहिए।

१९. प्रार्थी को टर्मिनल, मेनहोल तथा अंतिम निरस्तारण बिन्दु पर बोर्ड के स्टाफ या बोर्ड द्वारा अधिकृत एजेन्सी के लिए उत्प्रवाह का नमूना एकत्र करने की व्यवस्था करनी चाहिए।

61

२०. शुद्धीकृत घरलू व प्राक्रया जनित उत्प्रवाह का नमूना किसी भी सामान्य उत्पादन कार्य किए जाने वाल दिन, तीन महीने में एक बार लिया जाए और उन्हें शर्त संख्या ३ व ४ में दी हुई सीमा के अनुसार सभी प्रचालकों के लिए विश्लेषित किया जाए। संलग्न प्रपत्र के अनुसार पूर्ण विश्लेषण करवाने के बाद तुरन्त / समय-समय पर विश्लेषण आख्या बोर्ड में जमा की जाए।

२१. प्रार्थी / कम्पनी बिना लापरवाही किए इस सहमति आदेश में दिए गए निर्देशों तथा बाद में समय-समय पर निर्गत निर्देशों का अनुपालन करें। प्रार्थी / कम्पनी अगर किसी समय निर्गत किसी आदेश / निर्देश का पालन न करे और / या इस सहमति आदेश की शर्तों का उल्लंघन करे तो वह कानून / अधिनियम के प्राविधानों के अंतर्गत विधिक कार्यवाही के लिए उत्तरदायी होगी।

२२. प्रार्थी बोर्ड की पूर्व लिखित सहमति के बिना अन्तिम निस्तारण बिन्दु और उत्प्रवाह की गुणवता व मात्रा, उत्प्रवाह निस्तारण की दर, उत्प्रवाह का तापमान न बदलें या परिवर्तन न करें।

२३. उपरोक्त शर्तें जब तक अधिनियम / संशोधित अधिनियम की धारा २७ (२) के अन्तर्गत समाप्त नहीं कर दी जाती है, तब तक लागू रहेगी।

२४. प्रार्थी को सहमति की अवधि समाप्त होने से कम से कम ३० दिन पहले या प्रस्तावित नये या परिवर्तित निस्तारण बिंदु के चालू होने ओर / या निस्तारण किए जाने के ३० दिन पूर्व, जो भी पहले हो, तक सहमति के नवीनीकरण हेतु आवेदन करना चाहिए।

२५. एक निरीक्षण पुस्तिका खोली जानी चाहिए और उसे बोर्ड के अधिकारियों को फैक्ट्री भ्रमण के समय उपलब्ध कराया जाना चाहिए।

२६. प्रार्थी उत्प्रवाह शुद्धिकरण संयंत्र या संस्थान के निर्माण, स्थापना या प्रयोग में लाने सम्बन्धी कोई भी सूचना और जल प्रदूषण निवारण व नियंत्रण से सम्बन्धित सूचना फैक्ट्री में बोर्ड से आये अधिकारी और / या बोर्ड को अवश्य उपलब्ध करायें।

२७. फैक्ट्री परिसर से अंतिम निस्तारण बिंदु जैसे साल भर बहने वाली नदी या सिंचाई योग्य फार्म, तक उत्प्रवाह ले जाने वाली चैनल, सीवर, ड्रेन या नाले में पर्याप्त प्रवाह सुनिश्चित किया जाए। जल के भराव जिससे एनारोविक स्थितियाँ या मच्छरों की पैदावार हो, को नहीं होने दिया जाए।

२८. निदेशक (निदेशकों), साझेदार (साझेदारी), प्रोपराइटर (प्रोपराइटरों) के नाम, पते व टेलीफोन की सूची दी जाए।

२९. इस सहमति आदेश में अंकित प्राविधान तथा दिए गए सहमति शर्तों के होते हुए भी उ० प्र० प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९७४ तथा इसके संशोधित अधिनियम १९७८ की धारा २७(२) के अन्तर्गत उपरोक्त वर्णित किसी भी / सभी शर्तों में पुनः विचार करने या संशोधन के लिए, अधिनियम के अनुसार जो उचित हो, का अधिकार व शक्ति, बोर्ड आरक्षित रखती है।

क्षेत्रीय अधिकारी

Sujadra

ANNEXURE - R5

62

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
84125/UPPCB/Allahabad(UPPCBRO)/CTO/wate r/ALLAHABAD/2019

Dated : 02/04/2020

To ,

Shri SANTHOSH MENDAN
M/s HARI MANDIR MINERALS TRADERS
CHHATHARA, GHURETHA, BARA, PRAYAGRAJ
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. HARI MANDIR MINERALS TRADERS

Reference Application No :7311977 **Dated :02/04/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. HARI MANDIR MINERALS TRADERS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/03/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Chief Environmental Officer (circle-2)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Prayagraj with the direction to send the compliance report of consent conditions on quarterly basis.

Chief Environmental Officer (circle-2)

63

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.HARI MANDIR MINERALS TRADERS vide

Consent Order No. 7311977/ Water Dated : 02/04/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Silica Sand-2 MTPA.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effulant	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	3.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effulant		
S.No	Parameter	Standard

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effulant		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

64

1. This consent is valid for production of Silica Sand-2 MTPA by opencast and manual mining till dated 31.03.2020 in the 104.21 hectare leased area at village-Chhatara, District-Prayagraj.
2. The silica sand mining shall be done till the unit having legal lease hold right.
3. Mining unit shall comply with the conditions of Environmental Clearance issued by MoEF&CC vide letter No. J-11015/110/2011-IA.II(M) dated 29-07-2015 and submit its compliance report to UPPCB.
4. This consent order will be subject to, the order dated 04-04-2016 passed by Hon'ble Supreme Court in the Writ Petition no. 114 and 194/2014 Common Causes & Others Vs Union of India and Others and order dated 28.01.2020 passed by Hon'ble High Court Allahabad in Writ Petition no. 373/2020 Hari Mandir Mineral Traders Vs UP Government and Others.
5. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from CGWA.
6. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of silica sand.
7. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
8. The domestic effluent shall be treated through septic tank/soak pit. Industry shall maintain ZLD.
9. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016 and shall submit details of Hazardous waste disposal in Form-10.
10. Washing process of minerals shall not be permitted.
11. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
12. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
13. Consent fees if revised, shall be payable by industry from the date of its applicability.
14. Industry shall comply with the relevant provisions of Environmental Laws.
15. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Chief Environmental Officer (circle-2)

ANNEXURE - R6

65

HARI MANDIR MINERAL TRADERS

MINE OWNERS

Registered office : T1-1D Rudra Enclave, Dhanua, Rewa Road, Naini Allahabad - 211008, U.P.
Tel. : 9598287486, 9889870859 Fax : (0091-824) 2422076
Email : hmmt@mmplsand.com

19/06/2020

Director,
Ministry of Environment, Forest & Climate Change
Central Region
Kendriya Bhawan, 5th floor Sector-H
Aliganj Lucknow

Reference: Environmental Clearance No. J-11015/110/2011-IA.II (M), Dated 29.07.2015.

Sub: Submission of six-monthly compliance report for the period of October-2019 to March-2020 submission due in June-2020 of the stipulated Environmental Conditions/Safeguards for the Silica Sand Mine village Chhatara, Tehsil Bara, Allahabad, U.P. (104.21 ha, 0.6MTPA) by M/s Hari Mandir Mineral Traders.

Dear Sir,

We wish to inform you that we had obtained Environmental Clearance from MOEF&CCvide letter no. J-11015/110/2011-IA.II (M). dated 29.07.2015 for Silica Sand Mine situated in village Chhatara, Allahabad, U.P (104.21 ha,, 0.6 MTPA) of M/s Hari Mandir Mineral Traders

In this regard, as per the conditions laid down in the Environmental Clearance Letter, we are hereby submitting Point-wise Compliance report along with all the requisite annexure and soft copy as per the guidelines of Ministry of Environment, Forest & Climate Change.

Hope this will meet the requirements.

Thanking You,

Yours Faithfully,

M/s Hari Mandir Mineral Traders

Enclosed: As above

(Authorized Signatory)

Copy to:

1. The Director(Industry Committee-I), Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003
2. R.O., Uttar Pradesh Pollution Control Board, Sector 10, Yojna No.3, Awas Vikas Parishad Colony, Jhunsi, Allahabad
3. The Secretary, Department of Environment, Government of Uttar Pradesh

ANNEXURE -R7

66

SIX-MONTHLY COMPLIANCE REPORT
JUNE 2020

SILICA SAND MINE

AT

Village-Chhatahra, Tehsil Bara,

Allahabad, U.P.

By:
M/s Hari Mandir Mineral Traders
T1-1D, Rudra Enclave, DhanuhaNeni,
Prayag Raj-211008

Prepared by

M/s Perfact Solutions
(ISO 9001:2015 & ISO14001:2015 Certified)

501-507, 5th Floor, NNMall,
Mangalam Palace, Sector 3 Rohini,
New Delhi
Ph No. 49281360/61

Contents	
Brief Project Description	
Annexure's	**Details**
Annexure -1	Copy of Environmental Clearance Letter from MOEF&CC
Annexure-2	Copy of NOC from Uttar Pradesh Pollution Control Board
Annexure-3	Road Development Photographs

CHAPTER-I- INTRODUCTION

- The above mining lease was granted Environmental Clearance from MoEF&CC vide letter no. J- 11015/110/2011-IA.II (M), Dated 29.07.2015 for Silica Sand Mine situated in village Chhatahra, Allahabad, U.P.(104.21 ha, 0.6 Million TPA). The NOC was obtained from the State Pollution Control Board under the Air (Prevention & Control) Act, 1981(as amended) & Water (Prevention & Control of Pollution) Act 1974(as amended).

- Production was started after obtaining all the approval and NOC from SPCB. Time to time compliance reports have been duly submitted. The details of half yearly Production Report from October 2019 to March 2020 is given below:

Production Months	Production (In MT)
October, 2019	22000.000 MT
November, 2019	21000.000MT
December,2019	5500.000 MT
January,2020	Nil
February,2020	Nil
March,2020	Nil
Total Production	**480000.000 MT**

CHAPTER-II- POINT–WISE COMPLIANCE OF ENVIRONMENTAL CONDITIONS.

SPECIFIC CONDITIONS		
S.No.	*Environmental Conditions/Safeguards*	*Compliances*
i.	Adequate precautions shall be taken to protect the villages located near mine site from the impact of blasting.	We are carrying out controlled blasting through approved agency as per DGMS guidelines. With the parameters adopted for blasting, fly rocks have been almost eliminated. We are achieving good fragmentation. Noise and vibration are also under control and below the permissible limit as per DGMS guidelines. With the present blasting parameters there is no adverse impact on nearby habitat.
ii.	In addition to the green belt around the mine lease, PP needs to develop five layer stratified green shield preferably comprising of native/ endemic species adjacent to the villages.	The activity related to the plantation work for the year has been initiated. 300 saplings have been proposed to be planted against the target of 251 within the boundary lease area during the monsoon season of year 2018-19. Their survival rate is 95% for the plantation done during 2017-18. During 2019-20, 200 Trees have been planted as per EMP. Avenue Plantation on either side of the road of villagers has been done and will be done with the consent of Gram Pradhan Chhatahra. As per EMP the plantation has been undertaken within the 7.5 m statutory boundary from the lease boundary on the southern side of the lease. Starting from pucca village road on the eastern side leading towards western side of the lease area. The types of species that have been planted are: Acacia, Rosewood, Kanji, Bodhi Tree, Banyan, Margosa, Mahwa, Flame leaf, Jambul and Chilbil.
iii.	The project proponent shall obtain Consent to Establish and Consent to Operate from the Uttar Pradesh Pollution Control Board and effectively implement all the condition stipulated therein.	Consent from UP pollution control board has already been obtained. Same is attached herewith as **Annexure-2**
iv.	Environmental Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa foundation Vs. Union of India in Writ petition (Civil) No. 460 to 2004,	Order of Hon'ble Supreme Court will be complied with as and when pronounced regarding mining related matters.

	as may be applicable to this project.	
v.	Wet drilling operation will be practiced to control dust.	Wet drilling is being practiced in the mine to control dust.
vi.	Effective safeguard measures shall be taken to control particulate matter level so as to ensure that these are within permissible limit.	Particulate matter is being controlled by taking measures like wet drilling, water sprinkling on the roads by water tanker, by planting trees, and by optimizing blasting parameters.
vii.	Regular monitoring of ambient air quality shall be carried out and records maintained. The results of monitoring shall be submitted to MoEF and its Regional Office and CPCB, SPCB regularly.	Periodic monitoring of ambient air quality and noise level for the period could not be done in compliance of COVID-19 Regulations, 2020 and Lockdown in the country. Monitoring will be done after the lockdown and the same will be submitted with the next six-monthly compliance report.
viii.	Effective safeguards measures such as regular water sprinkling shall be carried out in critical areas prone to air Pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	Regular water sprinkling is being carried out to control dust particles. On the road and also around an active mining area.
ix.	The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro- geological regime of the surrounding area shall not be affected. Regular Monitoring of ground water level and quality shall be carried out around the mine lease area by establishing a network of existing wells and installing new piezometers during the mining operation. The periodic monitoring [(at least four times in a year pre-monsoon (April-May), monsoon (August), Post- monsoon (November) and winter (January); once in each season)] shall be carried out in consultation with the State Ground Water Board/ Central Ground Water Authority and the data thus collected may be	No extraction of minerals is done from the river bed. Impact on ground water as resources shall not be insignificant as withdrawal of groundwater will not take place and there is no discharge of toxic material except diesel and oil. Leakage of oil and diesel is prevented. Yamuna River is far away situated at around 5.5 km from the mine hence the river will never be polluted on account of mining lease area.

	sent regularly to Ministry of Environment, Forest & Climate Change and its Regional Office, Lucknow, Central Ground Water Authority and Regional Director, Central Ground Water Board. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out.	
x.	The Project Proponent shall obtain necessary prior permission from the competent authorities for drawl of requisite quantity of water for the project.	Not applicable.
xi.	Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.	There is no discharge of toxic material except diesel and oil. Leakage of oil and diesel will be prevented. Yamuna River is far away situated at around 5.5km from the mine hence the river will never be polluted on account of mining lease area.
xii.	Vehicular emissions shall be kept under control and regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.	Trucks are covered during mineral transportation and no overloading is being carried out. Vehicular emissions are being regularly monitored and necessary action taken wherever required.
xiii.	Mineral handling areas shall be provided with the adequate number of high efficiency dust extraction system. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should beproperly maintained and operated.	Only mineral handling at the mine is loading silica sand by hydraulic excavators into the trucks. Water spraying is being done from time to time in the loading area.
xiv.	The measures to prevent silicosis to the workers shall be taken.	The medical checkup, including X-ray of all the workers deployed at the mine, has been carried out to ascertain the health of workers and for knowing any pre-dust related disease.
xv.	The available technical and personal measures to prevent or control the generation, release and dissemination of dust in the workplace shall be done.	Water sprinkling is being done to suppress the dust. Additionally, ➢ Nose masks, glasses, safety helmet, safety goggles and hand gloves are being provided to the workers as a preventative measure to control dust exposure. ➢ Plantation is being carried out to arrest the dust.

xvi.	Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.	Periodical medical examination of all the workers are done on a regular basis & the records of the same has been maintained.
xvii.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	First aid kit, rest shelter, temporary office and temporary hutments for security guard and mine associated persons with toilet facility have been provided. There is no construction work on the mine hence no housing for construction workers is provided.
xviii.	The project authority shall implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.	Rain water stored in a mined out pit is acting as a water recharge pit. Stored rain water is also being utilized in the field for agriculture purpose as per requirements of locals. Open water tanks will be made for the purpose of drinking water for animals. Collected rain water in the pit is also utilized for sprinkling to suppress dust.
xix.	The project proponent shall undertake all the commitments made during the public hearing and effectively address the concerns raised by the locals in the public hearing as well as during consideration of the project, while implementing the project.	**Drinking Water:** Two boreholes have been done for drinking water for villagers. One hand pump installed in the first bore hole and a water tank has been made for drinking water from villages. **JOB TRAINING:** 1. Some people have been imparted job training. 2. Expenditure proposed for job training is 0.25lakhs. **SANITATION:** 1. Village garbage collected in a litter bin is being disposed of in an unused mining pit for back filling. 2. Toilets for poor people to maintain sanitation. 3.Toilet for the people of the village is being proposed in consultation with Gram Pradhan Chhatahra. **HEALTH:** 1.Medical health checkup will be taken up in consultation with Gram Pradhan who has been informed about it and have been requested for a convenient date. 2.Free medical health check-up camp every 6 months.

		3. Medicines will be provided to the medical health center situated in the village in consultation with Gram Pradhan. 4.Vehicles available at mine site are also utilized for health related emergencies for locals. 5. Expenditure proposed for health safety and medical facility is planned for poor people. **SKILL DEVELOPMENT:** Skill & self-employment opportunities for the locals are being encouraged in consultation with Gram Pradhan. **ROAD:** Waste disposal from mining is also being used for construction of village roads etc. 200 m of WBM Road developed starting from Siya Ram's Agriculture land to Ram Khelawan Agriculture land in village Chathra. **AVENUE PLANTATIONS:** Plantation on either side of the road of villagers is being done with the consent of Gram Pradhan Chhatahra. **EDUCATION:** 1. Computers for school, Books, Bags, Scholarships for toppers, uniform etc for village children studying in schools has been planned and will be provided soon. 2. Expenditure proposed for education is 0.5Lakh. **PUBLIC TRANSPORTATION & COMMUNICATION:** 1. Our company vehicle is provided to the villagers as & when required in emergency cases **CAPACITY BUILDING FOR EMPLOYMENT GENERATION:** 1. Expenditure proposed for this is 1.0Lakh **RECREATION & OTHER SPORTS ACTIVITIES:** 1. It will be disbursed with consent of Gram

		Pradhan as per requirement. 2. Expenditure proposed for this is 0.5Lakh being planned from 2020.

GENERAL CONDITION:		
S.No.	*Environmental Conditions/Safeguards*	*Compliances*
1	No change in the mining technology and scope of working should be made without prior approval of the Ministry of Environment and Forests.	There is no change in mining technology & project scope and mining is being carried out as per approved mining plan from time to time.
2	No change in the calendar plan including excavation, quantum of mineral and waste should be made.	Noted.
3	Four ambient air quality monitoring stations should be established in the core zone as well as in the buffer zone for PM10, PM2.5,SO2& NOx monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.	Periodic monitoring of ambient air quality for the period could not be done in compliance of COVID-19 Regulations, 2020 and Lockdown in the country. Monitoring will be done after the lockdown and the same will be submitted with the next six-monthly compliance report.
4.	Data on ambient air quality should be regularly submitted to the Ministry of Environment and Forests including its regional office located at Lucknow and the State Pollution Control Board/ Central Pollution Control Board once in six months. Provisions contained in notification no. B-29016/20/90/PCI-I dated 18.11.2009 should be followed for monitoring.	Being complied.

76

5	Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.	(i) Wet drilling is being practiced to suppress the dust. (ii) Water sprinkling is being regularly carried out.
6	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.	Nose mask, helmet, hand gloves and safety shoes etc, are provided to the worker who is working in the air borne zone dusty area.
7	Occupation health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	Noted.
8	A separate environmental management cell with suitable qualified personnel should be set-up under the control of a senior executive, who will report directly to the Head of the Organization.	Internal Environment Management Cell has been setup comprising of Agent, Project Manager, Mines Manager, Mechanical Engineer, Mines Foreman & mining mate.
9	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow.	Noted and will be complied with

10	The project authorities should inform to the Regional Office located at Lucknow regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Noted.
11	The regional office of this Ministry located at Lucknow shall monitor compliance of the stipulated conditions. The Project Authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.	Noted.
12	The Project Proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment and Forests, its regional office, Lucknow, the respective zonal office of Central Pollution Control Board the state pollution control board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow, the respective zonal office of Central Pollution Control Board and the State Pollution Control Board.	Six Monthly Compliance reports on the status of the implementation of the stipulated environmental safeguards is submitted to the Ministry of Environment, Forest & Climate Change, its regional office Lucknow, Central Pollution Control Board and State Pollution Control Board.

13	A Copy of Clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban local body and the Local NGO, if any, from whom suggestions/ representatives, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.	Complied.
14	State Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's office/Tehsildar's office for 30 days.	Noted.
15	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.	Noted, will be acted upon.
16	The Project Authorities should advertise at least in two local newspaper widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has	Complied.wq231q

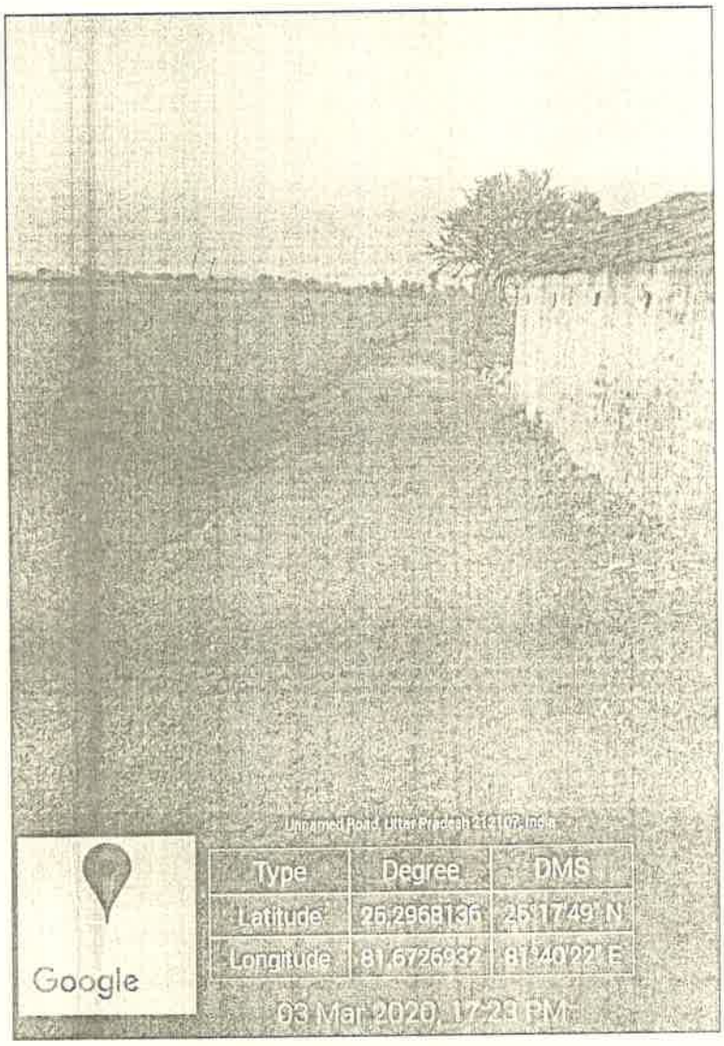
	been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at the web site of the Ministry of Environment and Forests at http://envfor.nic.in and copy of the same should be forwarded to the Regional Office of this Ministry located at Lucknow.	

80

ANNEXURE-3

ROAD DEVELOPMENT PHOTOGRAPHS

81


Unnamed Road, Uttar Pradesh 212107, India
Type | Degree | DMS
Latitude | 25.2968136 | 25°17'49" N
Longitude | 81.6726932 | 81°40'22" E
Google
03 Mar 2020 17:23 PM

ANNEXURE-R8

82

HARI MANDIR MINERAL TRADERS,PRAYAGRAJ

SUMMARY OF THE PLANTATION YEARWISE

SL NO.	SPECIES	2017-18	2018-19	2019-20
1	PEEPAL	12	20	25
2	NEEM	11	50	75
3	GULMOHAR	7	20	0
4	ACACIA	31	50	0
5	BARGAD	11	20	0
6	MAHUA	9	20	0
7	PAKAD	0	50	0
8	TEAK	0	50	25
9	AMALTAS	0	20	0
10	SHEESHAM	42	0	0
11	CHIRUL	66	0	50
12	JAMUN	3	0	0
13	CHILBIL	58	0	25
	TOTAL	250	300	200

FOR HARI MANDIR MINERAL TRADERS

(MR.RAJENDRA KUMAR MISHRA)
GENERAL MANAGER
Pratap Chhatahara Silica Sand Mine
Prayagraj

ANNEXURE - R9
83

दूरभाष: / Ph. : 0532–2569727

क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
REGIONAL OFFICE, U. P. POLLUTION CONTROL BOARD

आवास विकास परिषद कालोनी, सेक्टर–10, योजना संख्या–3, झूँसी, प्रयागराज – 221506
Avas Vikas Parishad Colony, Sector-10, Scheme No. 3, Jhunsi, Prayagraj,
roprayagraj@uppcb.in

संदर्भ सं0 GO1112/CAMO-2030/2021/24 दिनांक 22/02/24

सेवा में,

मे० हरिमन्दिर मिनरल ट्रेडर्स
कतरहा चुरेडा, बारा, प्रयागराज।

विषय: **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 203/2021 देवी दास खत्री बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 19.01.2024 के संबंध में।**

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करें। अवगत हो कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 203/2021 देवी दास खत्री बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 19.01.2024 में आपको भी प्रतिवादी बनाया गया है। पारित आदेश में उ0 प्र0 प्रदूषण नियंत्रण बोर्ड को मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में अनुपालन आख्या दायर किये जाने हेतु भी निर्देशित किया गया है। जिसके क्रम में आपकी माइन्स के संबंध में सूचना/सहमति अनुपालन आख्या निम्नलिखित बिन्दुओं पर वांछित है:–

- माइन्स के पट्टा विलेख की छायाप्रति।
- माइन्स की प्रथम सहमति से वर्तमान सहमति तक की छायाप्रति।
- माइन्स के वर्तमान सहमति की अनुपालन आख्या।
- माइन्स में हुई वर्षवार माइनिंग का डाटा।
- माइन्स के आस–पास कराये गये हरित पट्टिका के विकास कार्य का विवरण।

अतः आपको निर्देशित किया जाता है कि उपरोक्त समस्त बिन्दुओं पर पूर्ण विवरण सहित सूचना पत्र प्राप्ति के 05 दिनों में इस कार्यालय में प्रेषित किया जाना सुनिश्चित करें जिससे अनुपालन आख्या मा0 एन0जी0टी0 में ससमय दाखिल की जा सके।

भवदीय,

22/2/24
(आर0 के0 सिंह)
क्षेत्रीय अधिकारी

suspend

ANNEXURE - R10

84

HARI MANDIR MINERAL TRADERS

MINE OWNERS

Registered office : T1-1D Rudra Enclave, Dhanua, Rewa Road, Naini Allahabad - 211008, U.P.
Tel. : 9598287486, 9889870859 Fax : (0091-824) 2422076
Email : hmmt@mmplsand.com

सेवा में,

दिनांक– 05.03.2024

श्रीमान क्षेत्रीय अधिकारी

उ0प्र0 प्रदूषण नियंत्रण बोर्ड

झूंसी–प्रयागराज।

विषय : माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ0ए0सं0 203/2021 देवी दास खत्री बनाम यूनियन आफ इण्डिया व अन्य में पारित आदेश आदेश दिनांक 19.01.2024 के संबन्ध में हरि मंदिर मिनरल ट्रेडर्स के ग्राम छतहरा घूरेठा तहसील बारा, प्रयागराज में स्थित सिलिका सैण्ड के पूर्ववर्ती पट्टे के संबन्ध में सूचना/सहमति व अनुपालन आख्या के संबन्ध में।

महोदय,

कृपया अपने पत्र संख्या GO1112/OA NO. 203 Of /2021/24 दिनांक 22.02.24 का संदर्भ ग्रहण करने की कृपा करें। निवेदन है कि हरि मंदिर मिनरल ट्रेडर्स की सिलिका सैण्ड की संदर्भित लीज 14.12.2019 को समाप्त हो गई है एवं वर्तमान में उसे तीन खण्डों में विभाजित कर ई निविदा सह ई निलामी के माध्यम से नीलाम किया गया है जो वर्तमान समय में कार्यरत नही है। खनन कार्य किये जाने के समय में पर्यावरण व प्रदूषण सम्बधी व अन्य समस्त नियमो का पालन किया गया है उक्त के सम्बध में बिन्दुवार सूचना संलग्नको सहित निम्न है:–

1. हरिमंदिर मिनरल ट्रेडर्स के छतहरा घूरेठा स्थित सिलिका सैण्ड लीज क्षेत्रफल 104.206 हे0 वैधता 14.12.2019 के पट्टा विलेख की छाया प्रति संलग्न है। (संलग्नक 1)
2. हरिमंदिर मिनरल ट्रेडर्स के लीज के प्रथम सहमति 07.03.2016 से 31.12.2016 अंतिम सहमति 1.1.2020 से 31.03.2020 तक संलग्न है। (संलग्नक–2)
3. लीज के वैधता तक की सहमति की अनुपालन आख्या संलग्न है।(संलग्नक–3)
4. माइन्स में हुई वर्षवार 2016 से 2019 तक माइनिगं डाटा संलग्न है। (संलग्नक–4)
5. माइन्स के आस–पास कराये ग्ये हरित पट्टिका की सूची वृक्षों की प्रजाति के साथ संलग्न है।(संलग्नक–5)

कृपया उपरोक्तानुसार समस्त बिन्दुओं पर अनुपालन आख्या/सूचना संलग्नकों सहित ग्रहण करने की कृपा करें।

भवदीय

राजेन्द्र कुमार मिश्र
जनरल मैनेजर

क्षेत्रीय कार्यालय प्रयागराज उ0प्र0 प्रदूषण नियंत्रण बोर्ड

11/03/24

ANNEXURE-R
85

File No.86-01099/20/2023- -

I/326051/2023

प्रेषक,

विपिन कुमार जैन,
विशेष सचिव,
उ0प्र0 शासन।

सेवा में,

निदेशक,
भूतत्व एवं खनिकर्म, उ0प्र0,
लखनऊ।

भूतत्व एवं खनिकर्म अनुभाग लखनऊः 02/06/2023

विषयः- मे0 हरि मन्दिर मिनरल्स ट्रेडर्स के पक्ष में स्वीकृत सिलिका सैण्ड पट्टा क्षेत्र में एकत्रित सिलिका सैण्ड/सिलिका लम्प का निस्तारण/परिवहन मे0 मंगलौर मिनरल्स प्रा0लि0 द्वारा स्थापित सिलिका सैण्ड वेनीफिशिएशन प्लांट के उपयोगार्थ किये जाने के सम्यन्ध में।

महोदय,

उपर्युक्त विषय पर अपने पत्र संख्या-1027/एम0-प्रवर्तन प्रयागराज/2022, दिनांक 21.10.2022, पत्र संख्या-1380/एम0-प्रवर्तन प्रयागराज/2022, दिनांक 30.12.2022 तथा पत्र संख्या-1698/एम0-प्रवर्तन प्रयागराज/2022, दिनांक 14.02.2023 का कृपया सन्दर्भ ग्रहण करें। सन्दर्भित पत्रों के माध्यम से प्रकरण में आख्या उपलब्ध कराते हुये मे0 हरि मन्दिर मिनरल्स ट्रेडर्स के पक्ष में स्वीकृत सिलिका सैण्ड पट्टा क्षेत्र में एकत्रित लगभग 350880 मि0टन सिलिका सैण्ड/सिलिका लम्प का निस्तारण/ परिवहन ग्लोवल इन्वेस्टर्स समिट, 2018 में सम्पादित एम0ओ0यू0 के अनुसार मे0 मंगलौर मिनरल्स प्रा0लि0 द्वारा स्थापित सिलिका सैण्ड वेनीफिशिएशन प्लांट के उपयोगार्थ किये जाने के सम्यन्ध में समय प्रदान करने का शासन से अनुरोध किया गया है।

2. उक्त के सम्यन्ध में मुझे यह कहने का निदेश हुआ है कि प्रश्नगत प्रकरण में शासन के कार्यालय ज्ञाप संख्या-599/86-2022, दिनांक 28.05.2022 द्वारा निर्गत निर्णय पर पुनर्विचार करते हुये उ0प्र0 उपखनिज (परिहार) नियमावली, 2021 के नियम-69 के अन्तर्गत वर्तमान में समस्त संगत देयताओं (रायल्टी, डी0एम0एफ0, टी0सी0एस0 आदि) को जमा कराकर उक्त सिलिका सैण्ड/लम्प का

86

File No.86-01099/20/2023- -

2023

192

निस्तारण/परिवहन 06 माह की अवधि में मे0 मंगलौर मिनरल्स प्रा0 लि0 द्वारा किये जाने पर सहमति प्रदान किये जाने का निर्णय लिया गया है। कृपया तद्नुसार अग्रेतर कार्यवाही सुनिश्चित करने का कष्ट करें।

भवदीय,

Signed by विपिन कुमार जैन
Date: 02-06-2023 11:05:07
Reason: Approved

(विपिन कुमार जैन)
विशेष सचिव।

संख्या एवं दिनांक : उपरोक्तानुसार।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः-

1.जिलाधिकारी, प्रयागराज।

2.हरि मन्दिर मिनरल्स ट्रैडर्स/मंगलौर मिनरल्स प्रा0 लि0, "मिनरल्स हाउस" हम्पनकट्टा, मंगलुरू-575001

3.गार्ड फाइल।

आज्ञा से,

विपिन कुमार जैन

विशेष सचिव।

ANNEXORE-R12
87

कार्यालय जिलाधिकारी, प्रयागराज।

(खनन अनुभाग)

पत्रांकः १५५/खनिज/ई-नीलाम बालू/2023-24 दिनांकः05/07/2023

आदेश

भूतत्व एवं खनिकर्म अनुभाग के शासकीय पत्र संख्या-1/326051/2023-86-01099/20/2023 दिनांक 02.06.2023 द्वारा मे0 हरि मन्दिर मिनरल्स ट्रेडर्स के पक्ष में स्वीकृत सिलिका सैण्ड पट्टा क्षेत्र में एकत्रित 3,50,880 मिट्रिक टन सिलिका सैण्ड को उ0प्र0 उपखनिज (परिहार) नियमावली-2021 के नियम-69 के अन्तर्गत वर्तमान में समस्त संगत देयताओं (रायल्टी, डी0एम0एफ0, टी0सी0एस0 आदि) को जमा कराकर उक्त सिलिका सैण्ड का निस्तारण/परिवहन 06 माह की अवधि मे0 मंगलौर मिनरल्स प्रा0लि0 द्वारा किये जाने की सहमति प्रदान किये जाने का निर्णय लिया गया है।

उल्लेखनीय है कि मे0 हरिमन्दिर ट्रेडर्स के पक्ष में जनपद प्रयागराज के तहसील बारा स्थित ग्राम छतेहरा घुरेहठा के आराजी संख्या-736, 737, 746 से 764 तक 767, 785, 787 से 871 तक, 873भाग से 888 तक, 893, 894, 895, क्षेत्रफल-104.206है0 क्षेत्र में उपलब्ध सिलिका सैण्ड का खनन पट्टा दिनांक 15.12.1969 को स्वीकृत हुआ था, जो समय-समय पर विस्तारित होते हुये दिनांक 14.12.2019तक स्वीकृत/संचालित था।

उपरोक्त शासकीय निर्णय दिनांक 02.06.2023 के आधार पर उपरोक्त 3,50,880 मि0टन एकत्रित सिलिका सैण्ड की देय रायल्टी रू0 100/- प्रति मिट्रिक टन की दर से 3,50,88,000.00 (तीन करोड़ पचास लाख अट्ठासी हजार रू0) तथा डी0एम0एफ0 के मद में नियमानुसार रायल्टी की 10प्रतिशत धनराशि अर्थात रू0 35,08,800.00 (पैंतीस लाख आठ हजार आठ सौ रू0) तथा टी0सी0एस0 के मद में देय 2प्रतिशत धनराशि अर्थात रू0 7,01,760.00 (सात लाख एक हजार सात सौ साठ रू0) आप द्वारा जमा की जानी है। उक्त धनराशि जमा किये जाने हेतु मे0 हरि मन्दिर मिनरल ट्रेडर्स/ मंगलौर मिनरलस प्रा0लि0 कार्यकारी पा0 श्री संतोष मेण्डन पता-मिनरलस हाउस हमपनकट्टा मंगलुरू-575001 को पत्र संख्या-682/खनिज/2023-24 दिनांक 08.06.2023 निर्गत किया गया, जिसके अनुपालन में श्री राजेन्द्र कुमार मिश्र, जनरल मैनेजर, हरि मन्दिर मिनरल्स ट्रेडर्स के पत्र दिनांक 23.06.2023 द्वारा रायल्टी की धनराशि रू0 3,50,88,000.00 ई-चालान संख्या-AKV230030535 दिनांक 17.06.2023 तथा डी0एम0एफ0 की धनराशि रू0 35,08,800.00 तथा टी0सी0एस0 की धनराशि 7,01,760.00 निर्धारित खाते में जमा कर चालान/रसीद की प्रति प्रस्तुत की गयी है।

अतः उपरोक्त शासकीय निर्णय दिनांक 02.06.2023 के अनुपालन में हरि मन्दिर मिनरल्स ट्रेडर्स के पक्ष में पूर्व में स्वीकृत खनन पट्टा क्षेत्र व वर्तमान में निर्मित ब्लाक संख्या-01 पर कुल 3,50,880 मि0टन0 एकत्रित सिलिका सैण्ड का निस्तारण/परिवहन दिनांक 05.07.2023 से 04.01.2024 तक अर्थात 06 माह की अवधि में किये जाने हेतु मे0 मंगलौर मिनरल्स प्रा0लि0 के पक्ष में निम्न शर्तों के अधीन अवमुक्त किया जाता हैः-

शर्तें

1. उक्त एकत्रित सिलिका सैण्ड के निस्तारण/परिवहन हेतु विनिर्दिष्ट अवधि की समाप्ति दिनांक तक या ऐसे दिनांक तक जब तक खनिज की मात्रा हटा न ली जाय, इनमें से जो भी पहले हो, के लिए वैध रहेगा।
2. मे0 मंगलौर मिनरल्स प्रा0लि0, राज्य सरकार को किसी तीसरे पक्ष के दावे की क्षतिपूर्ति करता रहेगा और इस प्रकार के दावे को उसके उत्पन्न होते ही स्वयं निश्चित करेगा।

Rajendra

88

3 मे0 मगलौर मिनरल्स प्रा0लि0, ऐसी शैति से खनिज का परिवहन करेगा, जिससे कोई सड़क, सार्वजनिक मार्ग भवन, भू-गृहादि सार्वजनिक भू-स्थल या सार्वजनिक सम्पत्ति पर कोई बाधा न पड़े या उसे क्षति न पहुचे।

4 मे0 मंगलौर मिनरल्स प्रा0लि0, संग्रह किये गये सभी खनिजों का लेखा रखेगा और एतदर्थ प्रतिनियुक्ति प्राधिकारी को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।

5 मे0 मगलौर मिनरल्स प्रा0लि0, खनिजों का परिवहन निर्धारित प्रपत्र के माध्यम से किया जायेगा तथा सभी खनिजों का लेखा-जोखा रखेगा तथा तदर्थ प्रतिनियुक्ति प्राधिकारी को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।

6 मा0 उच्चतम न्यायालय/मा0 उच्च न्यायाल एवं मा0 राष्ट्रीय हरित अधिकरण द्वारा समय-समय पर दिये गये आदेश, उ0प्र0 उपखनिज (परिहार) नियमावली-2021 तथा समय समय पर निर्गत समस्त संगत शासनादेशों/निर्देशों का अनुपालन सुनिश्चित करना होगा।

7. मे0 मगलौर मिनरल्स प्रा0लि0 द्वारा कैमरे की स्थापना करेगा और उसे संचालित अवस्था में रखेगा।

8. उक्त सिलिका सैण्ड के निस्तारण/परिवहन हेतु अनुमन्य अवधि में किसी प्रकार से अवधि विस्तार अनुमन्य नहीं होगी।

(संजय कुमार खत्री)
जिलाधिकारी, प्रयागराज।

पत्रांक व दिनांक तदैव।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः-

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ को इस अनुरोध के साथ प्रेषित कि उक्त सिलिका सैण्ड के भण्डारण निस्तारण/परिवहन हेतु मे0 मंगलौर मिनरल्स प्रा0लि0 जिनका मो0नं0-9151810012 एवं ई-मेल आई0डी0 सं0-hmmt@mmplsand.com है कि ओ0टी0पी0 जारी कराने का कष्ट करें।
3. आयुक्त, प्रयागराज मण्डल, प्रयागराज।
4. आयुक्त (पुलिस), प्रयागराज मण्डल, प्रयागराज।
5. अपर जिलाधिकारी (प्रशासन), प्रयागराज।
6. उपजिलाधिकारी, बारा, प्रयागराज।
7. पुलिस क्षेत्राधिकारी, बारा, प्रयागराज।
8. मे0 हरि मन्दिर मिनरल ट्रेडर्स/ मंगलौर मिनरलस प्रा0लि0 कार्यकारी पा0 श्री संतोष मेण्डन पता-मिनरलस हाउस हमपनकट्टा मंगलुरू-575001

(संजय कुमार खत्री)
जिलाधिकारी, प्रयागराज।

89

V A K A L A T N A M A

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

ORIGINAL APPLICATION NO. 203 OF 2021

IN THE MATTER OF:

DEVIDAS KHATRI ....PETITIONER

Versus

UNION OF INDIA & Ors. ....RESPONDENTS

AND IN THE MATTER OF:

M/s. Hari Mandir Mineral Traders ...Project Proponent

V A K A L A T N A M A

I/We,.....
Petitioner(s)/Plaintiff(s)/Defendant(s)/Opposite Party/Respondent(s)/Appellant(s) in the above petition Suit/Reference/Appeal/Civil Writ Petition do hereby appoint and retain **Mr. Anchit Sripat and Mr. Ajeyo Sharma, Advocates** to act and appear for me/us in the above petition and on my/our behalf to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceeding in taxation and application for Review, to file and obtain return of documents and to deposit and receive money on my/our behalf in the said Petition and in applications for Review and to represent me/us and to take all necessary steps on my/our behalf in the above matter. I/we agree to all act done by the aforesaid Advocate in pursuance of this authority.

Dated this the ....09.... day of ....~~MARCH~~ April.... 2024

Accepted: Certified & Identified

Signed.....
ANCHIT SRIPAT (D/3543/2017)
Advocate

AJEYO SHARMA (D/4327/2017)
Advocate

A-72 First Floor, East of Kailash,
New Delhi - 110067
Ph : +91 9582709108
Email : anchit@asayalegal.com

Put Signature(s) below:

For HARI MANDIR MINERAL TRADERS

.....
.....
.....
Managing Partner
.....
.....
.....

Plaintiff(s) / Defendant(s) / Opposite Party Petitioner(s) / Appellant(s) / Respondent(s)

ADVOCATES' WELFARE FUND STAMP ₹25 1079145 TWENTYFIVE RUPEES

2169

90

NGT - OA NO. 203 OF 2021 - Response on behalf of M/s. Hari Mandir Mineral Traders

From <anchit@asayalegal.com>

To <mscb.cpcb@nic.in>, <csup@nic.in>, <secy-moef@nic.in>, <ms@uppcb.com>, <dmall@nic.in>, <dgmupexp@gmail.com>, <janhithealthup@gmail.com>, <pradeepmisra@yahoo.com>

Date 2024-04-09 16:47

c29d60e2.jpeg (~39 KB) Hari Mandir.pdf (~9.7 MB)

Please find enclosed herewith Response on behalf of M/s Hari Mandir Mineral Traders to the Report dated 17.01.2024 for its Mining Lease situated at Village Chithera, Tehsil Bara District Prayagraj.

Regards,

Anchit Sripat, Advocate

Partner

Asaya Legal
A - 72, First Floor, East of Kailash, New Delhi - 110065,
asayalegal.com
Ph: 9582709108

c29d60e2.jpeg ~39 KB